

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 195/2024/EZ

In The Matter of:
PRAMEYA FOUNDATION
..... APPLICANT(S)

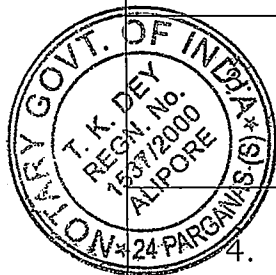
VERSUS

STATE OF WEST BENGAL & ORS.
..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE DIRECTOR GENERAL & INSPECTOR
GENERAL OF POLICE, WEST BENGAL POLICE.

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Filed by

Sudip Kumar Dutta

Advocate

For The State of West Bengal

Email: adv.sk Dutta@gmail.com

(M): 9874782072.

For The State of West Bengal

Email: subho.advocate@gmail.com

(M): 9007035534



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 195/2024/EZ

In The Matter of:
PRAMEYA FOUNDATION
..... APPLICANT(S)

VERSUS

STATE OF WEST BENGAL & ORS.
..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE DIRECTOR GENERAL & INSPECTOR
GENERAL OF POLICE, WEST BENGAL POLICE.

I, Rajeev Kumar, S/o Late Dr. Anand Kumar, aged about 58 years, by faith-
Hindu, by occupation- service and presently posted as the Director
General and Inspector General of Police, West Bengal and having office at
Bhawani Bhawan, West Bengal Police Head Quarters, Kolkata: 700027, do
hereby solemnly affirm and declare as follows:

1. That, I am the Director General and Inspector General of Police West
Bengal and as such I am well acquainted with the facts and
circumstances of the case. I am also competent to affirm this affidavit.



That, this affidavit is being affirmed in pursuance to the solemn order
passed by the Hon'ble Tribunal dated 01.10.2024 wherein the Hon'ble
Tribunal was pleased to interalia direct as follows:

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“9. Since different Police Commissionerates are involved, we ask the Director General of Police to file his personal affidavit addressing the issues raised in the present petition and also state what action is being taken in the entire State of West Bengal. The Director General of Police in his affidavit writ address not only the action taken to curb the sale of thermocol within the State of West Bengal but also as to how the circular at page no. 115 and 116 of the paperbook has been implemented and how Pandal permissions have been granted by the Police authorities in violation of the circular which was to be effective with effect from 01.07.2022.”

3. That on receipt of the order of the Hon'ble Tribunal a letter was issued to the all-concerned Police Districts, Police Commissionerate (except Kolkata Police) for compliance of the order of Hon'ble Tribunal and submit compliance report regarding action taken for the period from 01.07.2022.

Copy of the message being Org No. 321/Law Cell dated 21/10/2024 is annexed herewith and marked with Letter – R1.

4. That reports have been duly collected from the concerned Police Authorities, which reveals that following steps have been taken to curb the sale of thermocol and implementation of the Circular:

- (i) That raids were conducted independently by District Police and Police commissioners and also jointly with the implementing authorities like Municipalities/Corporations (as the case may be).
- (ii) The police authorities also conducted general awareness programme among the shopkeepers and businessman



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regarding compliance of the Notification and penal consequences.

- (iii) In the Diamond Harbour Police District, based on a complaint from the West Bengal Pollution Control Board, seizure of prohibited articles and institutions of cases have been made.
- (iv) In Purba-Burdwan Police District, Ranaghat Police District and Raigunj Police District, joint raids were conducted by the Municipalities along with the police authorities.

Copy of the some reports obtained from the Superintendents of Police of different police districts of West Bengal, as well as the Commissioner of Police of different Police Commissionerates, are collectively annexed and marked with the letter - R/2.

5. So far 19(Nineteen) numbers of specific cases (FIR) have been recorded in different Districts/Commissionerates, a list of which is annexed herewith and marked with the letter - R/3. Apart from this, local civic bodies have also imposed fines for violation of the Notification regarding use of thermocol. Copies of the money receipts of Siliguri Municipal Corporation are collectively annexed and marked with the letter - R/4.

6. With regard to the observations of the Hon'ble Tribunal mentioned in paragraph 8 of the instant order, the Commissioner of Police, Barrackpore Police Commissionerate, was directed to respond in this connection.

Copy of the letter vide Org No.322/ Law Cell dated 21.10.2024 is annexed herewith marked with the letter - R/5.



22 NOV 2024

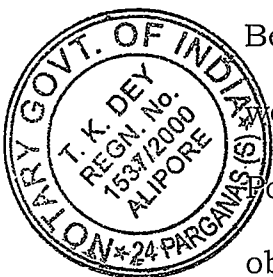
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In response to this office memo, the Commissioner of Police in Barrackpore has indicated that several raids have been conducted, but no shops selling thermocol goods were found in different areas under Barrackpore and with regard to the picture marked in the instant petition (as annexure A/5, page 81/82), on enquiry it was learnt that selling of such thermocol goods happened at 6, Pramanik Ghat Road, which falls within the jurisdiction of Cossipore P.S. under Kolkata Police.

Copy of the report of the Commissioner of Barrackpore vide Memo No.2959/Legal Cell CP, BKP dated 01.11.2024 is annexed herewith and marked with the letter – R/6.

7. During the festive season, Police Authorities arrange “Puja coordination meetings” with Organisers of puja committees, where different Government stakeholders like the West Bengal Pollution Control Board, Fire Services Department, Electric Services Department, as well as local authorities also participates. Environmental matters like waste management, immersion norms, plastic usage norms, and microphone usage norms are also discussed. In the meeting, the West Bengal Pollution Control Board circular and other guidelines are circulated among the Puja Organisers.

Be it also mentioned that such multilevel Police coordination meetings were held in all the Commissionerates & Police Districts including Police Station Levels. Puja permissions were issued subject to observations of all statutory norms as well as the “No objection” from the West Bengal Pollution Control Board.



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8. It may be informed that the all Notifications and Circulars issued by Environment Department and Pollution Control Board, West Bengal in connection with these issues have been circulated to all Superintendents of Police and Commissioners of Police under West Bengal Police for strict compliance.

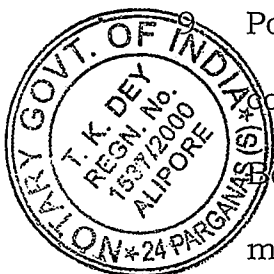
List of such Notifications and Circulars are noted in the table below :

Sl No.	Details of the Notifications and Circulars	Reference of Issuance
1.	Notification No. EN/1209/3C-22/2019 dated 27.06.2022 of Environment Department to the Government of West Bengal	Memo No. 396/Law Cell//ADM/CR/LC /22 dated 05.07.2022
2.	Notification No. G.S.R. 320(E), dated 18.03.2016	Org No. 355/Law Cell//ADM/CR/LC - 1279/24 dated 18.11.2024
3.	GSR-571(E) dated 12.08.2021	
4.	Circular No. 378-2L/WPB-H(X)/2022 dated 17.10.2023 of P.C.B West Bengal	

Copies of the Memo No. 396/Law Cell//ADM/CR/LC /22 dated 05.07.2022 & Org No. 355/Law Cell//ADM/CR/LC - 1279/24 dated 18.11.2024 are annexed herewith and marked with the letter collectively-R/7.

All Superintendents of Police/Police Commissioners are submitting reports on monthly basis on issues pertinent to their action for violation of Environmental Laws/Notifications/Circulars in force.

Police authorities are taking steps for awareness campaign in coordination with the regulatory authorities like local civic bodies, West Bengal Pollution Control Board to enable the people to know about the menace of the use of illegal plastic and harmful effect of thermocol and they have been sensitized about the different rules and notification regarding use of plastic in force.



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10. That it is most respectfully prayed that we shall abide by the orders passed by this Hon'ble Tribunal as deemed fit for the ends of justice.

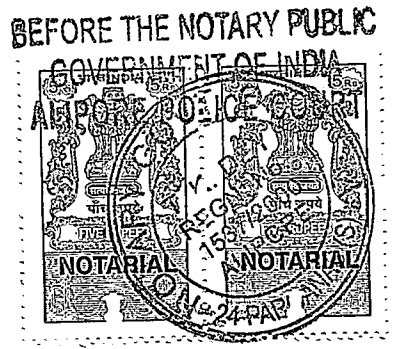
✓ 
Deponent



22 NOV 2024

Serial No. Al 198 2024

VERIFICATION



I, Sri Rajeev Kumar S/o Late Dr. Anand Kumar, aged about 58 years, by faith-Hindu, by occupation-service and presently posted as the Director General and Inspector General of Police, West Bengal and having office at Bhawani Bhawan, West Bengal Police Head Quarters, Kolkata- 700027, do hereby solemnly declare and say as follows:-

- 1. That, I am the Director General and Inspector General of Police, West Bengal and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 8 of this affidavit are my information derived from the records available in the office which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

Identified by me

[Signature]

Deponent

Advocate

State of West Bengal

Identified by me

[Signature]

Advocate



Solemnly Affirmed & Declared before me on Identification

T. K. DEY, Notary, Alipore Judges' / Police Court, Cal-27, Reg. No. 1537/2000, Govt. of India

JAPAN KR. DEY, NOTARY, Alipore-Judges' / Police Court, Cal-27, Reg. No. 1537/2000

22 NOV 2024

22 NOV 2024, Bimal Kanti Danda, M.A. (Double), LL.B, Advocate, Alipore Police Court, Criminal & Civil Practitioner, Regn. No.- W.B./1143/80

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Anneure- R298

Message

To : All SsP / SsRP / CsP under WBP -W- All Range DIGPs/IGPs under WBP -
W- All Zonal ADGPs/IGPs Under WBP -W- ADG, EB, WB(.)

From : Police West Bengal (.)

Org. No. 321 /Law Cell Dated 21 /10/2024 (.)
ADM/CR/LC- 1279/24

Ref.: Order dated 01.10.2024 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in connection with Original Application No. 195/2024/EZ (.)

1. Enclosed kindly find herewith the copy of the order dated 01.10.2024 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in connection with Original Application No. 195/2024/EZ which was communicated by Advocate Sudip Kumar Dutta of NGT, Eastern Zone Bench, Kolkata (Mob. No.: 9874782072 ; E-mail Id - adv.skdutta@gmail.com), where in Hon'ble Tribunal was pleased to direct the Director General of Police to file his personal affidavit addressing the issues mentioned in the petition and action taken regarding implementation and execution on the provision of Rule 4(2) of Plastic Waste Management Rule 2016 by completely prohibiting the illegal stocking /distribution/sale/use of polystyrene and expanded polystyrene (thermocool) commodities (.)
2. It is further mentioned that Environment Department, Government of West Bengal issued Notification No. EN/1209/3C-22/2019 dated 27.06.2022 directing on pursuance of the Plastic Waste Management Rule 2016 there shall be a ban on manufacture, imports/stocking distribution, sale and use of plastic including polystyrene and expanded polystyrene (thermocool) commodities w.e.f. 01.07.2022 (.)



X

-X-

3. In view of the above, you are requested to strictly comply the orders passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata along with the orders of the Environment Department, Government of West Bengal issued time to time.
4. Please send your action taken report regarding implementation and execution of the provision of Rule 4(2) of Plastic Waste Management Rule 2016 under your concerned jurisdiction from 01.07.2022 to till date under prescribed proforma given below:

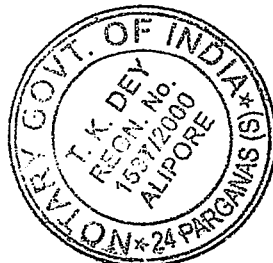
Sl No.	No. of raids organized (Date/Place)	Details of FIR mentioning case reference	Details of arrest	Seizure	Remarks

5. In case of joint raids were conducted along with Central Pollution Control Board, West Bengal Pollution Control Board as well as with the local authorities within your jurisdiction, such instances to be dealt separately.
6. Your report must be reached this office by 30.10.2024 through E-mail (lawcellwbpd@gmail.com) positively (.)

Enclo.: As stated above (.) (.)

B. S. Chak 21/10/24

Deputy Inspector General of Police, (Legal)
West Bengal



Received
[Signature]
21/10/24
at 1800 hr -

8/4

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To: Deputy Inspector General of Police, (Legal) West Bengal (.)

From: Superintendent of Police Ranaghat Police District (.)

Org No: 2234/Legal Cell, RPD

Dated- 29/10/2024 (.)

Ref- Your Good Office Org. No: 321/ Law Cell/ADM/CR/LC-1279/24,

Dated- 21/10/2024 (.)

Subject- Order dated 01.10.2024, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in connection with Original Application No. 195/2024/EZ (.)

Sir,

I am sending herewith the report of Ranaghat Police District in c/w above noted reference.

Sl No	No. of raids organized (Date/ Place)	Details of FIR mentioning case reference	Details of arrest	Seizure	Remarks
1	Total 10 Raids organised on 24.10.2024 at Haringhata Municipality, Dist- Nadia (PO- Utsab Dasakarma store at Piyaratala Ward No. 3)	Ref: Haringhata PS Case No. 555/2024 Dt. 24.10.2024 U/S- 223 BNS & 15 Environment (protection) Act, 1986.	NIL	900 pieces of yogurt bowls (plastic), 2,100 pieces of large bowls (plastic), 100 pieces of medium bowls (plastic), 3,100 pieces of plastic glasses, 17,300 grams of plastic carry bags.	Under Investigation
2	Total 10 Raids organised on 24.10.2024 at Haringhata Municipality, Dist- Nadia (PO- Jayram Dasakarma)	Ref: Haringhata PS Case No. 556/2024 Dt. 24.10.2024 U/S- 223 BNS & 15 Environment (protection) Act, 1986..	NIL	Plastic Carry Bag & Plastic Sack Approx Weight 16 KG.	Under Investigation
3	Total 05 Raids organised on 26.10.2024 at Chakdah Municipality area (PO-Gouri Plastic and Ghee panir Shop at rail Bazar Ghora Stand Market)	Ref- Chakdah PS Case No. 1209/2024, Dt. 26.10.2024 u/S- 223(b) BNS & 15 of the Environment (Protection) Act	Nil	6.5 kg plastic carry bags	Under Investigation
4	Total 05 Raids organised on 26.10.2024 at Chakdah Municipality area (PO- Puspa Varity Shop near 50 no. Rail Gate)	Ref- Chakdah PS Case No. 1210/2024, Dt. 26.10.2024 U/S- 223(b) BNS & 15 of the Environment (Protection) Act Dt. 26.10.2024	Nil	7 kg plastic carry bags	Under Investigation
5	Total 10 Raids organised on 24.10.2024 at Ranaghat Municipality area & Coopers Notified area (PO-Pronobandaji Bhandar Shop, Siddhantapara)	Ref- Ranaghat PS Case No. 864/24 Dt. 24.10.2024 under U/S- 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986	Nil	3 kgs of plastic carry bags & 2 Kgs of Thermocol	Under Investigation
6	Total 10 Raids organised on 24.10.2024 at Ranaghat Municipality area & Coopers Notified area (PO- Kalpataru shop, Bhangrapara, Rail Bazar)	Ref- Ranaghat PS Case No. 865/24 Dt. 24.10.2024 U/S- 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986	Nil	2.5 Kgs of plastic carry bags 2.5 Kgs of Thermocol	Under Investigation
7	Total 20 Raids organized on 25/10/2024 at Taherpur Notified & Birnagar Municipality area (PO- Birnagar Rail Bazar)	Ref: Taherpur PS Case No.521/2024 Dt. 25.10.2024 U/S- 223(b) BNS & 15 of Environment (Protection) Act- 1986	Nil	12.649 Kg of plastic carry bag 120 micron,	Under Investigation
8	Total 20 Raids organized on 25/10/2024 at Taherpur Notified area & Birnagar Municipality area (PO- Birnagar Hat)	Ref: Taherpur PS Case No-522/2024 Dt. 25.10.2024 U/S- 223(b) BNS & 15 of Environment (Protection) Act- 1986	Nil	6.5 Kgs of plastic carry bag 120 micron	Under Investigation
9	Total 12 raids organised on 26/10/2024 at Kalyani Municipality area. (PO- Shop No. 441 at B8 Market)	Ref- Kalyani PS Case No. 874/24 Dt. 26.10.2024 U/S- 223(b) BNS & Section 15 of the Environment (Protection) Act , 1986	NIL	Plastic Carry Bags weighing approx. 40 Kgs (below 120 microns)	Under Investigation



29/10/24
 Superintendent of Police
 Ranaghat Police District
 Superintendent of Police
 Ranaghat Police District

MESSAGE

To: - Police West Bengal.

From: - Commissioner of Police, Howrah.

Org. No. 1701 /24/Legal Cell/ M.R. - 244

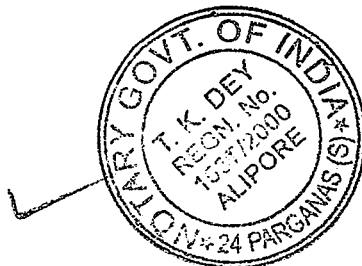
Dated. 30.10.2024.

Ref: - Org. No. 321/Law Cell/ADM/CR/LC - 1279/24 dt. 21.10.2024.

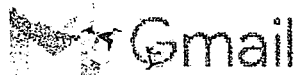
In reference to above, as per reply received from all police stations under Howrah Police Commissionare the report as desired from 01.07.2022 to till date is appended below.

Sl. No.	No. of raids organized (Date / Place)	Details of FIR mentioning case reference	Details of arrest	Seizure	Remarks
1	Place: M/s. B. B. Styro Extrusion Pvt. Ltd. located at Mouza Baigachi, P.O. Nonakundu, P.S. Domjur, Date - 20.12.2023	On 20.12.2023 at 21:40 hrs Bimalendu Mal, Environmental Engineer & In-charge, Howrah Regional Office, WBPCB submitted a written complaint against M/s. B. B. Styro Extrusion Pvt. Ltd. located at Mouza Baigachi, PO - Nonakundu, PS - Domjur, Dist. - Howrah, PIN - 711405 to the effect that on 20.12.2023 during Inspection by WBPCB found that the above mentioned company is manufacturing banned thermocol at their unit, violating the provisions as laid down in the Plastic Waste Management Rules 2016. Over this Domjur P.S. Case No. 888/2023 Dated: 20.12.2023 U/S - 188/278 IPC & 15 Environmental Protection Act was started.	NIL	Single Use Plastic (SUP), Plastic scrap & Thermocol Plate and bowl	Domjur PS Charge Sheet No. 61/24 dt. 31.01.24 U/S - 188/278 IPC & 15 Environmental Protection Act. Against 02 accused persons.
2	Place: M/S Shyam Enterprise located at Vill+PO- Mashila, PS- Sankrail, Date - 20.12.2023	On 20.12.2023, one complaint was received from one Bimalendu Mal that a large quantity of seized banned Thermocol products (SUP) is lying at the factory premises of M/S Shyam Enterprise located at Vill+PO- Mashila, PS- Sankrail, Howrah, under lock and key and is observed to be highly inflammable. In view of the above it was directed to handover the seized banned SUP items (Thermocol products) to any of the registered Plastic Waste Processors. Over this Sankrail PS Case No. 978/23 Dt. 20.12.2023 U/S 188/278 IPC and 15 Environment Protection with 37 Air Prevention & Control of Pollution Act, 1981 was started.	Surrendered before the Ld. court on	Thermocol products (SUP)	Investigation is proceeding. Seized articles was handed over to the registered plastic waste processor namely Clear Clouds Enviro Pvt. Ltd.

For information.



Sd/-
Commissioner of Police
Howrah



ANUJIT BISWAS <lawcellwbpd@gmail.com>

Ref : - Org. No. 324/Law Cell Dated. 21.10.2024 (.) ADM/CR/LC-1279/24

2 messages

DEB DDH POLICE DISTRICT <deb.ddh.pd@gmail.com>

Wed, Oct 30, 2024 at 2:07 PM

To: lawcellwbpd@gmail.com, tcdiamondharbour@gmail.com, legalcellddhpd@gmail.com

//Message //

To :- Deputy Inspector General of Police , (Legal) , West Bengal (.)

From :- Superintendent of Police , DEB , Diamond Harbour Police District (.)

Org. No. 3331 /DEB/DDH PD Dated. 30.10.2024 (.)

Ref : - Org. No. 324/Law Cell Dated. 21.10.2024 (.)
ADM/CR/LC-1279/24

Ref : - Order dated. 01.10.2024 passed by Hon'ble National Green Tribunal , Eastern Zone Bench, Kolkata passed in connection with Original Application No. 195/2024/EZ (.)

Sub :- Regarding implementation and execution of the provision of Rule 4 (2) of Plastic Waste Management Rule 2016 under Diamond Harbour Police District jurisdiction from 01.07.2022 to till date.

In sending here with the report regarding implementation and execution of the provision of Rule 4 (2) of Plastic Waste Management Rule 2016 under Diamond Harbour Police District jurisdiction from 01.07.2022 to till date report in attachment format.

Please see the attachment file

Sd/-30.10.2024
Superintendent of Police, DEB
Diamond Harbour Police

District

Final report.xlsx
14K



~~-X-~~
DEB DDH POLICE DISTRICT <deb.ddh.pd@gmail.com>

Wed, Oct 30, 2024 at 2:26 PM

lawcellwbpd@gmail.com, tcdiamondharbour@gmail.com, legalcellddhpd@gmail.com

After correction Org.No.

//Message //

To :- Deputy Inspector General of Police , (Legal) , West Bengal (.)

From :- Superintendent of Police , DEB , Diamond Harbour Police District (.)

Org. No. 3331 /DEB/DDH PD Dated. 30.10.2024 (.)

Ref : - Org. No. 321/Law Cell Dated. 21.10.2024 (.)

[Quoted text hidden]

 **Final report.xlsx**
14K



Format

Sl.No.	No of raids organized (Date/Place)	Details of FIR mentioning case reference	Details of arrest	Seizure	Remarks
1	One raid organized on Dt- 20.07.23 at M/S R.K Enterprise of Sonamukhi, P.O-Ashuti, PS-Kaltala Ashuti, South 24 Pgs	Ref: Kaltala Ashuti PS Case No-17/1/23 Dt- 20.07.23 U/S-188/278 IPC and 15 Environment Protection Act & 37 the Air prevention & control of pollution Act 1981 Gist - On 20.07.23 received a written complaint from one Tapan kr Biswas, Senior Environmental Engineer Alipore Regional Office West Bengal Pollution Control Board against M/S R.K Enterprise of Sonamukhi, P.O-Ashuti, PS-Kaltala Ashuti, South 24 Pgs, to the effect that on 20.07.23 while the complainant and his team were inspecting at the factory, found that they are manufacturing plastic carry bags (below 30 microns) violating the orders and damaging the environment. Hence the case was recorded. Number of FIR named accused person - Against Company M/S R.K Enterprise, Investigation is proceeding.	1) Santosh Show (38) S/o Lt. Patru Show of VIII+PO-Bodhnwli, PS-Pakribarma, Bihar, Nowda 2) Vasakar Marjit (21) S/o Dibakar Marjit of VIII-Gangua, PO-Sodda, P.S-Memari, Purba Bardwman 3) Subrata Hazra (18) S/o Sukumar Hazra VIII-Hatgacha, PO-Kalui, P.S-Manteswar, Purba Bardwman 4) Nayan Kora (19) S/o Tapan Kora of VIII+PO-Majhergram, P.S-Memari, Purba Bardwman 5) Dinesh Show (25) S/o Rabindranath Show VIII-Akratalek, P.S-Rabindranagar, South 24 Pgs. 6) Buddhadeb Hazra (23) S/o Sukanta Hazra VIII-Hatgacha, PO-Kalui, P.S-Manteswar, Purba Bardwman 7) Subrata Hazra (21) S/O Raj Prosad Hazra VIII-Hatgacha, PO-Kalui, P.S-Manteswar, Purba Bardwman 8) Surya Hazra (18) S/o Ganesha Hazra VIII-Shibpur, PO-Kuchut, P.S-Memari, Purba Bardwman 9) Kartick Ghorui (20) S/O Buddha Ghorui of VIII-Shibpur, PO-Kuchut, P.S-Memari, Purba Bardwman. 10) Ashok Hazra (22) S/o Sagar Hazra of VIII+PO Madhyamgram, P.S-Manteswar, Purba Bardwman. 11) Sudip Hazra (18) S/o Lt. Khokon Hazra of VIII+PO Madhyamgram, P.S-Manteswar, Purba Bardwman. 12) Krishna Mallick (26) S/o Santi Mallick of VIII-Amatia, PO-Burguna, P.S-Manteswar, Purba Bardwman. 13) Subhas Rajbanshi (29) S/o Bodhan Rajbanshi VIII-Gangua, PO-Sodda, P.S-Memari, Purba Bardwman. 14) Rana Chowdhury (20) S/o Anil Chowdhury of VIII-Shibpur, PO-Kuchut, P.S-Memari, Purba Bardwman 15) Biswanath Hazra (21) S/o Sukumar Hazra of VIII-Hatgacha, PO-Kalui, P.S-Manteswar, Purba Bardwman 16) Abhijit Hazra (22) S/o Tapas Hazra of VIII-Hatgacha, PO-Kalui, P.S-Manteswar, Purba Bardwman. They are arrested on 24.07.2023.	1) 02(Two) Bag plastic carry bag containing 25 Kg each Tagged name Laxmi 2) 10(Ten) Baata Plastic containing 15 Kg each 3) 150(One hundred fifty) Bag plastic containing 15 Kg each (below 30 microns) approx). Seize on Dt-20.07.23	Seized article (plastic waste) destroyed at kalita Ashuti PS compound on 27.07.2023. The case is ended vide Charge Sheet No.141/23 Dated, 31.08.2023 U/S-U/S-188/278 IPC and 15 Environment Protection Act & 37 the Air prevention & control of pollution Act against - 18 persons



Result of drives by Purba Medinipur District Police against Thermocol / Polythene products banned by Pollution Control Board, Govt. of West Bengal. Notified under Environment(Protection) Act 1986.

1) Haldia PS Case no 185/24 dt 19.11.24 u/s 223/280/293 BNS & Sec 15 of Environment(Protection) Act 1986.

Raid was conducted on 19.11.2024 at about 20:55 hrs at the shop of one Sanatan Mandal at Kshudiramnagar, P.S. Haldia and (i) 400 (Four Hundred) pieces of round shape Thermocol made bowl and (ii) 350 (Three hundred fifty) pieces of square shape Thermocol made bowl were seized.

2) Bhabanipur PS Case no 347/24 dated 19.11.24 u/s 280/323 BNS & sec 15 of Environment (Protection) Act,1986.

Raid was conducted on 19.11.2024 at about 21:15 hrs at the shop of one Swapan Haity at Geondab Bazar, PS- Bhabanipur and (i) 200 nos of small size thermocol round plate and (ii) 300 nos of small size thermocol square plates were seized.

3) Mahisadal PS Case No 494/24 dt 20.11.24 u/s 223/280/3(5) of BNS & Sec 15 of Environment (Protection) Act , 1986.

Raid was conducted on 19.11.2024 at 22:15 hrs at the shop of one Srimanta Boyal at Basulia village under Mahishadal P.S and some thermocol (polystyrene) articles were seized from the shop .

4) Mahisadal PS Case No 495/24 dt 20.11.24 u/s 223/280/3(5) of BNS & sec 15 of Environment (Protection) Act ,1986.

Raid was conducted on 19.11.2024 at 22:25 hrs at the shop of one Prasanta Dalapati at Mahashadal Bazar, PS- Mahishadal and some thermocol (polystyrene) articles were seized .

5) Digha PS Case No- 66/24 dated: 20/11/24 U/S- 223/280/293 of BNS. & 15 Environment Protection Act -1986.

Raid was conducted on 20.11.2024 at 20.25 hrs., at the shop of one Uttam Panda at Menoka Dashakarma Bhandar situated at New Digha, Sabujer Hat under Digha PS and i) 3 packets Pick up Bags, namely Akshara Gold (Polystyrene, Approx 1 KG per packet) were seized .

6) Patashpur PS Case No 580/2024 Dt. 20.11.2024 U/S-223/280/293 of BNS. and 15 Environment Protection Act -1986

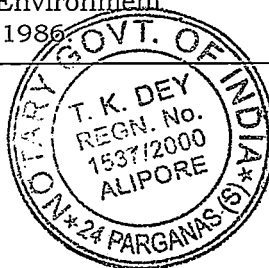
Raid was conducted on 20.11.2024 at 20.45 hrs at the shop of one Siba Nath Das at Manglamaro Bazar under Patashpur PS and (i) 100 nos small size thermocol round plate and (ii) 300 nos of small size thermocol square plate were seized.




-X-

List of 19 cases registered at different Police Stations under West Bengal

SL. No	District/Commissionerate	P.S. Case No.	Seizure	Remarks	
1	Ranaghat PD	1	Haringhata P.S Case No. 555/24 dt. 24.10.2024 u/s 223 BNS & 15 Environment (Protection) Act 1986.	900 pieces of yogurt bowls (plastic), 2,100 pieces of large bowls (plastic), 100 pieces of medium bowls (plastic), 3,100 pieces of plastic glasses, 17,300 grams of plastic carry bags.	Under Investigation
		2	Hatinghata PS Case No. 556/2024 dt. 24.10 2024 U/S. 223 BNS & 15 Environment (Protection) Act. 1986.	Plastic Carry Bag & Plastic Sack Approx Weight 16 KG.	Under Investigation
		3	Chakdah PS Case No. 1209/2024 dt. 223(b) BNS & 15 of the Environment (Protection) Act	6.5 kg plastic carry bags	Under Investigation
		4	Chakdah PS Case No. 1210/2024 dt. 26.10.2024 u/s 223(b) BNS & 15 of the Environment (Protection) Act	7 kg plastic carry bags	Under Investigation
		5	Ranaghat PS Case No. 864/24 dt. 24.10 2024 under u/s 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986.	3 kgs of plastic carry bags & 2 Kgs of Thermocol	Under Investigation
		6	Ranaghat PS Case No. 865/24 dt. 24.10 2024 under u/s 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986.	2.5 Kgs of plastic carry bags 2.5 Kgs of Thermocol	Under Investigation
		7	Taherpur PS Case No. 521/24 dt. 25.10 2024 under u/s 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986.	12.649 Kg of plastic carry bag 120 micron,	Under Investigation
		8	Taherpur PS Case No. 522/24 dt. 25.10 2024 under u/s 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986.	6.5 Kgs of plastic carry bag 120 micron	Under Investigation
		9	Kalyani PS Case No. 874/24 dt. 26.10 2024 under u/s 223(b) BNS & Sec. 15 of the Environment (Protection) Act, 1986.	Plastic Carry Bags weighing approx. 40 Kgs (below 120 microns)	Under Investigation



SL. No	District/Commissionerate	P.S. Case No.	Seizure	Remarks
2	Diamond Harbour PD	1 Kalitala Ashuti PS Case No. 171/23 dt. 20.07.2023 u/s 188/278 IPC and 15 Environment Protection Act & 37 the Air prevention & control of pollution Act 1981.	1) 02(Two) Bag plastic carry bag containing 25 Kg each Tagged name Laxmi 2) 10(Ten)Basta Plastic containing 15 Kg each 3) 150(One hundred fifty) Bag plastic containing 15 Kg each (below 30 microns) approx).	Seized article (plastic waste) destroyed at Kalita Ashuti PS compound on 27.07.2023. The case is ended in charge sheet Vide Charge Sheet No.141/23 Dated. 31.08.2023 U/S - U/S-188/278 IPC and 15 Environment Protection Act & 37 the Air prevention & control of pollution Act against - 18 persons
3	Howrah PC	1 Domjure PS Case No. 888/2023 dt. 20.12.2023 u/s 188/278 IPC & 15 Environment Protection Act. 2 Sankrail PS Case No. 978/2023 dt. 20.12.2023 u/s 188/278 IPC and 15 Environment Protection with 37 Air prevention & control of Pollution Act 1981.	Single Use Plastic (SUP), Plastic scrap & Thermocol Plate and bowl Thermocol products (SUP)	Domjur PS Charge Sheet No. 61/24 dt. 31.01.2024 u/s 188/278 IPC & 15 Environment Protection Act. Investigation is proceeding. Seized articles was handed over to the registered plastic waste processor namely Clear Clouds Enviro Pvt. Ltd.
4	Purba Medinipur	1 Haldia PS Case no 185/24 dt 19.11.24 u/s 223/280/293 BNS & Sec 15 of Environment(Protection) Act 1986. 	(i) 400 (Four Hundred) pieces of round shape Thermocol made bowl and (ii) 350 (Three hundred fifty) pieces of square shape Thermocol made bowl.	

SL. No	District/ Commissionerate	P.S. Case No.	Seizure	Remarks
	Purba Medinipur	2	Bhabanipur PS Case no 347/24 dt. 19.11.24 u/s 280/323 BNS & sec 15 of Environment (Protection) Act ,1986.	(i) 200 nos of small size thermocol round plate and (ii) 300 nos of small size thermocol square plates.
		3	Mahisadal PS Case No 494/24 dt. 20.11.24 u/s 223/280/3(5) of BNS & Sec 15 of Environment (Protection) Act , 1986.	some thermocol (polystyrene) articles
		4	Mahisadal PS Case No 495/24 dt 20.11.24 u/s 223/280/3(5) of BNS & sec 15 of Environment (Protection) Act ,1986.	some thermocol (polystyrene) articles
		5	Digha PS Case No- 66/24 dated: 20/11/24 U/S- 223/280/293 of BNS. & 15 Environment Protection Act -1986.	i) 3 packets Pick up Bags, namely Akshara Gold (Polystyrene, Approx 1 KG per packet)
		6	Patashpur PS Case No 580/2024 Dt. 20.11.2024 U/S-223/280/293 of BNS. and 15 Environment Protection Act -1986	(i) 100 nos small size thermocol round plate and ii) 300 nos of small size thermocol square plate
5	Siliguri PC	1	Matigara PS Case No. 668/24 dt. 21.11.2024 u/s 15 of Environment Protection Act -1986	105 kgs. of different size of plastic carry bags under 20 microns



Message

To: Depury Inspector General of Police (Legal) West Bengal -w-Police West Bengal (.)

From: Superintendent of Police, Purba Bardhaman (.)

Org No. 4657 /DEB

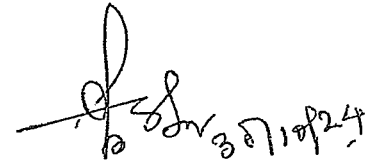
Date: 30.10.2024 (.)

Ref:- Your good office Org No :- 321/Law cell/ADM/CR/LC-1279/24 dtd 21.10.2024 arising out order dated 01.10.2024 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in connection with Original Application No. 195/2024/EZ (.)

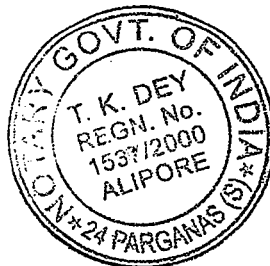
====In reference to the above, I would like to submit herewith the action taken report of Purba Bardhaman District regarding implementation and execution of the prevention of Rule 4(2) of Plastic Waste Management Rule 2016, from 01.07.22 to till date as per prescribed proforma in separate sheet.

This is for favour of your kind perusal (.) =====

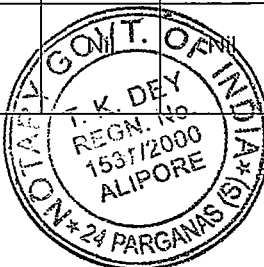
Encl:- Action Taken Report (.)



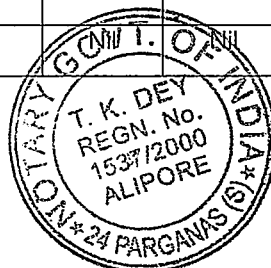
Superintendent of Police,
Purba Bardhaman



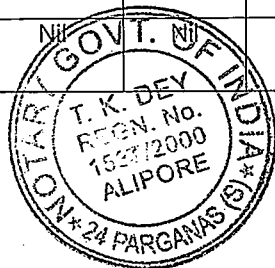
Action Taken Report of Purba Bardhaman District in c/w Org No :- 321/Law cell/ADM/CR/LC-1279/24 dtd 21.10.2024.					
Sl. No	No of raids organized (date/Place)	Details of FIR mentioning case reference	Details of arrest	Seizure	Remarks
1	23-10-24 at Hatgobindopur Under Saktigarh PS	N/A	N/A	N/A	Searched and raid by Sanchita Ghosh, SEO of Burdwan Block-II Office and ASI- Suchinta Majee Assist her Bazar in c/w Saktigarh PS GDE No.- 1195 Dt- 23-10-24.
2	24-10-24 at Bolgana Bazar Under Saktigarh PS	N/A	N/A	N/A	Searched and raid by Adrija Modak, BWO of Burdwan Block-II Office and ASI- Suchinta Majee Assist her in c/w Saktigarh PS GDE No.- 1241 Dt- 24-10-24
3	25-10-24 at Kasthakurumba & Samanti Bazar Under Saktigarh PS	N/A	N/A	N/A	Searched and raid by Shreya Chatterjee, LEOME of Burdwan Block-II Office and ASI- Suchinta Majee Assist her in c/w Saktigarh PS GDE No.- 1293 Dt- 25-10-24
4	On 28-10-24 at Saktigarh Uttar Bazar Under Saktigarh PS	N/A	N/A	N/A	Searched and raid by Umme Habiba, PDO of Burdwan Block-II Office and SI- Golam Mostafa Assist her in c/w Saktigarh PS GDE No.- 1435 Dt- 28-10-24
5	29-10-2024/ Barsul Mill Gate area Under Saktigarh PS	N/A	N/A	N/A	Searched and raid by Sripra Naskar, WDO of Burdwan Block-II Office and SI- Golam Mostafa Assist her in c/w Saktigarh PS GDE No.- 11495 Dt- 29-10-24.
6	25.10.24 No of raids – 03 Date – 25/10/24 Place – Guskara Municipality area under Ausgram PS	Nil	Nil	Nil	Total Fine imposed Rs 300/- against 03 persons by Municipality vide Ausgram PS GDE No 1308/24, Date: 25.10.2024
7	26.10.24 No of raids – 01 Date – 26/10/24 Place – Guskara Municipality area under Ausgram PS	Nil	Nil	Nil	Total Fine imposed Rs 100/- against 01 person by Municipality vide Guskara B/H under Ausgram PS No 1324/24, Date: 26.10.2024
8	22.10.24 at Haldi More, PS- Dewandighi, Dist- Purba Bardhaman	Nil	Nil	Nil	Dewandighi PS GDE No-791/24
9	24.10.24 at Talit ,PS-Dewandighi, Dist- Purba Bardhaman	Nil	Nil	Nil	Dewandighi PS GDE No-864/24
10	26.10.24 at Deypara ,PS- Dewandighi, Dist- Purba Bardhaman	Nil	Nil	Nil	Dewandighi PS GDE No-946/24
11	27.10.24 at Bhita ,PS- Dewandighi, Dist- Purba Bardhaman	Nil	Nil	Nil	Dewandighi PS GDE No-987/24
12	28.10.24 at Kamnara ,PS- Dewandighi,	Nil	Nil	Nil	Dewandighi PS GDE No-1019/24
13	01 on 23.10.24 at Galsi Bazar under Galsi PS	Nil	Nil	Nil	Raid was conducted at Galsi Bazar and Ramgopalpur Bazar under supervision of Dy.SP (Crime) Purba Bardhaman but no fruitful result come out vide vide Galsi PS GDE No 1891 dtd 23.10.24 & Galsi PS GDE No 3098 dtd 26.10.24
14	01 on 26.10.24 at Ramgopalpur Bazar under Galsi PS	Nil			



15	01 On 23.10.24 at Jamalpur Bazar Under Jamalpur PS	Nil	N/A	N/A	Jamalpur P.S GDE No. 1213, dt. 23.10.24
16	01 On 24.10.24 at Jougram Bazar Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No- 1243, date- 24.10.24,
17	01 On 24.10.24 at Jougram Bazar Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No-1259 date- 24.10.24
18	01 On 25.10.24 at Surekalna bazaar Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No- 1279 date- 25.10.24
19	01 On 26.10.24 at Antpara Bazar Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No- 1345 date- 26.10.24
20	01 On 27.10.24 at Madhabpur Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No- 1373 date- 27.10.24
21	01 On 28.10.24 at Sahapur Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No- 1436 date- 28.10.24
22	01 On 28.10.24 at Masagram Bazar Under Jamalpur PS	Nil	N/A	N/A	Jamalpur PS GDE No- 1486 date- 29.10.24
23	On 23.10.24 at Khejurhati Bazar & Nischintapur Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by SI Rakesh Roushon Seikh vide GDE No. 1066 Dt. 23.10.24
24	On 23.10.24 at Mollaroad Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by SI Jayanta Kr. Das vide GDE No. 1067 Dt. 23.10.24
25	on 23.10.24 at Khandaghosh Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by SI Pankaj Naskar, O/C Khandaghosh PS vide GDE No. 1072 Dt. 23.10.24.
26	On 24.10.24 at Guir & Bowaichandi Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by ASI Dhiraj Kr. Ghosh vide GDE No. 1105 Dt. 24.10.24
27	On 25.10.24 at Badulia & Sagrai Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by SI Samir Sundar Dutta vide GDE No. 1185 Dt. 25.10.24.
28	On 26.10.24 at Badulia & Sagrai Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by ASI Joydeb Panda vide GDE No. 1223 Dt. 26.10.24
29	On 27.10.24 at Metedanga Bazar & Lodna Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by SI Rakesh Roushon Seikh vide GDE No. 1274 Dt. 27.10.24
30	On 28.10.24 at Berugram, Ukhrid & Kuley Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by ASI Joydeb Panda vide GDE No. 1325 Dt. 28.10.24
31	On 29.10.24 at Daichanda Bazar & Polempur Bazar under Khandoghosh PS	Nil	Nil	Nil	Checked by ASI Arindom Chatterjee vide GDE No. 1384 Dt. 29.10.24
32	01 On 22.10.2024 at Natu under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 962 Dated 22.10.2024
33	01 On 22.10.2024 at Sukur, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 962 Dated 22.10.2024
34	On 23.10.2024 at Raina Bazar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1017 Dated 23.10.2024
35	On 23.10.2024 at Khalerpool	Nil	Nil	Nil	vide Raina PS GDE No 1022 Dated



	Bazar, under Raina PS				23.10.2024
36	On 24.10.2024 at Daluidighi, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1070 Dated 24.10.2024
37	On 24.10.2024 at Bokra Bazar., under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1070 Dated 24.10.2024
38	On 25.10.2024 at Shyamsundar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1103 Dated 25.10.2024
39	On 25.10.2024 at Palashan Bazar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1103 Dated 25.10.2024
40	On 26.10.2024 at Rupsona Bazar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1141 Dated 26.10.2024
41	On 26.10.2024 at Gopalnagar Bazar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1141 Dated 26.10.2024
42	On 27.10.2024 at Raina Bazar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1180 Dated 27.10.2024
43	On 27.10.2024 at Sanktia Bazar, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1180 Dated 27.10.2024
44	On 28.10.2024 at , Narugram under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1224 Dated 28.10.2024
45	On 28.10.2024 at Ahaladipur, under Raina PS	Nil	Nil	Nil	vide Raina PS GDE No 1224 Dated 28.10.2024
46	On 22.10.24 Place : Pahalanpur Bazar area under Madhabdihi PS	Nil	Nil	Nil	No adverse report found during raid in c/w Madhabdihi PS GDE no. 771 dated 22.10.2024.
47	On 23.10.2024 Place : Gotan Bazar area under Madhabdihi PS	Nil	Nil	Nil	No adverse report found during raid in c/w Madhabdihi PS GDE no. 812 dated 23.10.2024.
48	On 24.10.2024 Place : Eklakhi Bazar area under Madhabdihi PS	Nil	Nil	Nil	We conducted joint raid with B.D.O. staff Raina II block through polythene checking gadget i.e. Digital Gauge Micro Meter. But no adverse report found during raid in c/w Madhabdihi PS GDE no. 840 dated 24.10.2024
49	On 25.10.2024 Place : Kaity Bazar area under Madhabdihi PS	Nil	Nil	Nil	We conducted raid through polythene checking gadget i.e. Digital Gauge Micro Meter. But no adverse report found during raid in c/w Madhabdihi PS GDE no. 881 dated 25.10.2024.
50	On 26.10.2024 Place : Chakchandan Bazar area	Nil	Nil	Nil	We conducted raid through polythene checking gadget i.e. Digital Gauge



	under Madhabdihi PS				Micro Meter. But no adverse report found during raid in c/w Madhabdihi PS GDE no. 911 dated 26.10.2024.
51	On 27.10.2024.Place : Barabainan Bazar area under Madhabdihi PS	Nil	Nil	Nil	We conducted raid through polythene checking gadget i.e. Digital Gauge Micro Meter. But no adverse report found during raid Madhabdihi PS GDE no. 940 dated 27.10.2024.
52	On 28.10.2024 Place : Daminya Bazar area under Madhabdihi PS	Nil	Nil	Nil	We conducted raid through polythene checking gadget i.e. Digital Gauge Micro Meter. But no adverse report found during raid in c/w Madhabdihi PS GDE no. 984 dated 28.10.2024.
53	01 on 23.10.24 at Chalkbazar under Kalna PS	Nil	Nil	Nil	In presence of Police Ins. Rajat Das of DEB Purba Bardhaman, ASI Jibon Kr Patra of Kalna PS and Municipality staff SI Surat Ali Mallick, ward counsellor Anil Bose & Mousumi Karfa. Fine-4 persons & Fine Total Rs-2000/- vide Kalna PS GDE No-1732, dt-23.10.24
54	28. 10.24 at Kalekhantala bazaar under Purbasthali PS	Nil	Nil	Nil	Purbasthali PS GDE No 1663 dtd 28.10.2024.
55	On 24.10.2024 at Tentultala Bazar under Burdwan PS	Nil	Nil	Nil	Find imposed on 09 persons and amount RS 4500/- by Burdwan Municipality In presence of SI Md. Munna of Burdwan PS and SI Swarup Kr. Biswas of DEB Purba Bardhaman vide Burdwan PS GDE 2364 dtd 24.10.24.



31

MESSAGE

To : The Deputy Inspector General of Police, (Legal), West Bengal (.)

From : SP, RNJ PD (.) Org No. **864**/Legal Cell Dated. 30.10.2024 (.)

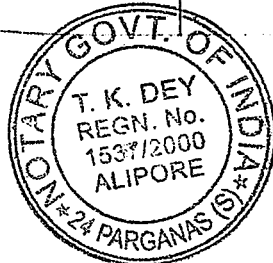
Ref : Org No 321/Law Cell//ADM/CR/LC-1279/24, Dated 21.10.2024 (.)

Sub : Order dated 01.10.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in c/w Original Application No. 195/2024/EZ (.)

Sir,

With reference to the above, the requisite data are furnished below as per prescribed proforma :

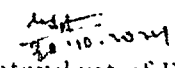
Sl. No.	No. of raids organized (Date/Place)	Details of FIR mentioning case reference	Details of arrest	Seizure	Remarks
1	On 21.08.2022 held raid at Bandar Bazar under Raiganj PS vide Raiganj PS GDE No- 1525 Dated 21.08.2022	Nil	Nil	Nil	Joint raid was conducted with Raiganj Municipality and total fine of Rs. 1500/- was imposed against 03 shopkeepers for using prohibited plastic carry bags.
2	On 26.11.2023 held raid at Debinagar Bazar under Raiganj PS vide Raiganj PS GDE No- 1767 Dated 26.11.2023	Nil	Nil	Nil	Joint raid was conducted with Raiganj Municipality and fine of Rs. 50/- was imposed against 01 shopkeeper for using prohibited plastic carry bags.
3	On 21.01.2024 held raid at Mohanbati Bazar under Raiganj PS vide Raiganj PS GDE No- 1357 Dated 21.01.2024	Nil	Nil	Nil	Joint raid was conducted with Raiganj Municipality and total fine of Rs. 5150/- was imposed against 28 shopkeepers for using prohibited plastic carry bags.
4	On 25.02.2024 held raid at Central Market under Raiganj PS vide Raiganj PS GDE No- 1683 Dated 25.02.2024	Nil	Nil	Nil	Joint raid was conducted with Raiganj Municipality and total fine of Rs. 200/- was imposed against 04 shopkeepers for using prohibited plastic carry bags.
5	On 22.10.2024 held raid at Collegepara and Rail Line area under Raiganj PS vide Raiganj PS GDE No- 1255 Dated 22.10.2024	Nil	Nil	Nil	Joint raid was conducted with Raiganj Municipality and total fine of Rs. 4000/- was imposed against 04 shopkeepers for using prohibited plastic carry bags.
6	On 25.10.2024 held raid at Bangalbari Morh and Hemtabad New Bus Stand under Hemtabad PS vide Hemtabad PS GDE No 1106 Dated. 25.10.2024	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
7	On 26.10.2024 held raid at Bangalbari Bazar under Hemtabad PS vide Hemtabad PS GDE No. 1156 Dated 26.10.2024	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.



8	On 28.10.2024 held raid at Samaspur Bazar under Hemtabad PS vide Hemtabad PS GDE No. 1232 Dated 28.10.2024	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
9	On 28.10.2024 held raid at Itahar Chowrasta under Itahar PS vide Itahar PS GDE No. 1572 Dated 28.10.2024	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
10	On 08.03.2023 held raid at Tara Bazar under Kaliyaganj PS vide Kaliyaganj PS GDE No-414 Dated.08.03.2023	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
11	On 15.03.2023 held raid at Mahendraganj Bazar under Kaliyaganj PS Vide Kaliyaganj PS GDE No 771 Dated. 15.03.2023	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
12	On 13.04.2023 held raid at Karandighi, Tungidighi and Domohana under Karandighi PS vide Karandighi PS GDE No: 492 Dated. 13.04.2023	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
13	On 26.06.2023 held raid at Karandighi, Tungidighi and Domohana under Karandighi PS vide Karandighi PS GDE No: 1171 Dated. 06.06.2023	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
14	On 02.05.2024 held raid at Karandighi, Tungidighi and Domohana under Karandighi PS vide Karandighi PS GDE No: 65 Dated. 02.05.2024	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.
15	On 23.10.2024 held raid at Karandighi, Tungidighi and Domohana under Karandighi PS vide Karandighi PS GDE No: 931 Dated. 23.10.2024	Nil	Nil	Nil	Raid was conducted against illegal stocking/distribution/sale /use of polystyrene and expended (thermocool) commodities and warned the shopkeepers/ businessmen for not using such articles.

This is for your kind perusal (.)(.)=




 Superintendent of Police
 Raiganj PD, Uttar Dinajpur
 Superintendent of Police
 Raiganj Police District

To: - Deputy Inspector General of Police, (Legal), West Bengal = W = Police West Bengal (.)
From: - Superintendent of Police, Jhargram (.)

Org No - 494 /Legal Cell, Jhargram Dated - 29.10.2024 (.)

Ref: - Org No 321/Law Cell//ADM/CR/LC-1279/24 Dated - 21.10.2024 (.)

Sub: - Order dated 01.10.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in c/w O.A No 195/2024/EZ regarding implementation and execution on provision of Rule 4(2) of Plastic Waste Management Rule 2016.

As desired, sending herewith the proforma wise information for your kind perusal.

SL No	No of raids organized (Date/Place)		Details of FIR mentioning case reference.	Details of arrest	Seizure	Remarks
	Date	Place				
1	20.05.23	Gohalmara	NIL			Peoples and shopkeepers have been made aware about impact of using plastic and informed Plastic Waste Management Rule - 2016.
2	26.08.23	Tapsia Morh				
3	13.04.24	Feko Morh				
4	06.07.24	Chormundi				
5	25.10.24	Rantua Bazar				
6	26.10.24	Chichira Bazar				

NIL

Superintendent of Police
Jhargram

Superintendent of Police
Jhargram





-29-

317

5

GOVERNMENT OF WEST BENGAL
OFFICE OF THE COMMISSIONER OF POLICE
BARRACKPORE

Memo No. 2963 /Legal Cell/CP BKP

Dated 01/11/2024

To
The Deputy Inspector General of Police (Legal)
West Bengal,
Bhabani Bhawan, Alipore,
Kolkata- 700027.

Ref: Org. No. 321/Law Cell/Adm/CR/LC-1279/24 dated 21.10.2024 of the DIGP (Legal) West Bengal in c/w Order dated 01.10.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in Original Application No.195/2024/EZ.

Sub: Action taken report regarding implementation and execution of the provision of Rule 4(2) of Plastic Waste Management of Plastic Rule 2016.

With reference to the above, the report on the points no. 3 to 5 is furnished herein below:

Point No. 3

Communication in this regard having Org. No. 443/Legal Cell, CP, BKPC dated 22.10.2024 has already been circulated to the Officers-in-Charge of all Police Stations and other Supervisory Officers under Barrackpore Police Commissionerate for compliance of the directions mentioned in the order dated 01.10.2024 by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and Orders of the Environment Department, Govt. of West Bengal for implementation and execution of the provision of Plastic Waste Management Rules 2016.

Point No. 4

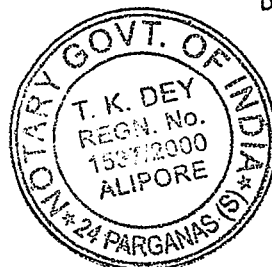
An action taken report as desired regarding implementation and execution of the provision of Rules 4(2) of Plastic Waste Management Rules-2016 is attached herewith in a separate prescribed proforma.

Point No. 5

No joint raid with Central Pollution Control Board, West Bengal Pollution Control Board or any other local authorities was conducted over this issue till date.


Commissioner of Police
Barrackpore

Commissioner of Police
Barrackpore Police Commissionerate



18	Raid was conducted on 23/10/2024 at Store Bazar area under Noapara PS vide Noapara PS GDE No-1192 dt: 23/10/2024.	Nil	Nil	Nil	Raid was organized regarding plastic waste management Rule-2016, but no fruitful result could be achieved.
19	Raid was conducted on 24/10/2024 at Garulia Bazar area under Noapara PS vide Noapara PS GDE No-1253 dt: 24/10/2024.	Nil	Nil	Nil	
20	Raid was conducted on 24.10.2024 at Monirampore under Barrackpore PS vide Barrackpore PS GDE No 1146 On 24.10.2024	Nil	Nil	Nil	Raid was organized regarding plastic waste management rule -2016, but no fruitful result could be achieved
21	Raid was conducted on 25.10.2024 at Sadar Bazar area under Barrackpore PS vide Barrackpore GDE No 1183 On 25.10.2024.	Nil	Nil	Nil	
22	Raid was conducted on 29.10.2024 at Kundu Bari market, Shantinagar market, Matarangi more, vide Mohanpur PS GDE No- 1267 Date- 29.10.2024	Nil	Nil	Nil	As per order of Hon'ble National Green Tribunal Eastern Zone Branch, Kolkata today raid was conducted in different places under PS jurisdiction regarding illegal stocking/ distribution/ sale/ use of polystyrene and expanded polystyrene (thermocoll) commodities. But we were unable to trace of such product and did not see any traders in the area who using such products.
23	On 23.10.24 raid was conducted at Burir Bazar and Chandanpukur Bazar under Titagarh PS vide Titagarh PS GDE No. 1394, Dt 23.10.24	Nil	Nil	Nil	As per orders & directions of concerned authorities, in different times raid was conducted in different market under our PS jurisdiction regarding illegal stocking/ distribution/ sale/ use of polystyrene and expanded polystyrene (thermocoll) commodities, but we unable to trace of such products and did not see any traders in the area who using such products
24	On 24.10.24 at Titagarh Bow Bazar and Talpukur Bazar under Titagarh PS vide Titagarh PS GDE No. 1470 Dt 24.10.24	Nil	Nil	Nil	
25	On 23.10.2024 held raid at Khardah Furani Bazar and Natun Bazar under Khardah PS vide Khardah PS GDE No. 1814 dt. 23.10.2024	Nil	Nil	Nil	As per orders & directions of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and Environment Department, Govt. of West Bengal, in different time raids were conducted in different market under our PS jurisdiction regarding illegal stocking / distribution/ sale/ use of polystyrene and expanded polystyrene (thermocoll) commodities, but we unable to trace of such products and did not see any traders in the area who using such products.
26	On 24.10.2024 held raid at Siding Bazar (Panihati Market) and Sukchar Bazar under Khardah PS vide Khardah PS GDE No. 1846 dt. 24.10.2024.	Nil	Nil	Nil	
27	On 25.10.2024 held raid at Mollarhat Bazar and Agarpara Bazar vide Khardah PS GDE No. 1954 dt. 25.10.2024	Nil	Nil	Nil	
28	Raid was conducted on 22.10.2024 at Kalyannagar Khalpar and Rahara Bazar area under Rahara PS vide GDE No. 1201 Dt. 22.10.2024	Nil	Nil	Nil	As per orders and directions of Hon'ble National Green Tribunal, Easter Zone Bench, Kolkata and the concerned authorities, in different times raid was conducted in different market under our PS jurisdiction regarding illegal stocking/ distribution / Sale/ use of polystyrene and expanded polystyrene (thermocoll) commodities, but we unable to trace of such products and did not see any traders in the area who using such products.
29	Raid was conducted on 22.10.2024 at Balagarh Hatkhola More near Voda Fukur under Rahara PS vide GDE No. 1210 Dt. 22.10.2024	Nil	Nil	Nil	
30	Raid was conducted on 23.10.2024 at Iswaripur More under Rahara PS vide GDE No. 1268 Dt. 23.10.2024	Nil	Nil	Nil	
31	Raid was conducted on 24.10.2024 at Balagarh area under Rahara PS vide GDE No. 1316 Dt. 24.10.2024	Nil	Nil	Nil	
32	Raid was conducted on 24.10.2024 at Ruiya area under Rahara PS vide GDE No. 1345 Dt. 25.10.2024	Nil	Nil	Nil	
33	On 24.10.24 raid was conducted at Ushumpur Bazar and Azadhind Nagar Mini Bazar under Ghola PS vide Ghola PS GDE no. 1809 Dt. 24.10.24	Nil	Nil	Nil	Raid was organized regarding plastic waste management Rule-2016 at Ghola PS area, but no fruitful result could be achieved
34	On 25.10.24 raid was conducted raid at Parthapur Bazar under Ghola PS vide Ghola PS GDE no. 1847 Dt. 25.10.24.	Nil	Nil	Nil	
35	On 25.10.2024 raid was conducted at Panchyet area under New Barrackpore PS jurisdiction vide New Barrackpore PS GDE No. 2452 Date: 25.10.2024.	Nil	Nil	Nil	Raid was organized regarding plastic waste management Rule-2016 at New Barrackpore PS area, but no fruitful result could be achieved
36	On 25.10.2024 raid was conducted at Municipality area under New Barrackpore PS jurisdiction vide New Barrackpore PS GDE No. 2449 Date: 25.10.2024.	Nil	Nil	Nil	



37	Raid was conducted on 22.10.2024 at Nandan Nagar Bazar, Ghola Bazar, Jatindas Nagar Bazar, Prafulla Nagar Bazar under Belghoria PS, vide Belghoria PS GDE No. 1304 Date 2.10.2024	NIL	NIL	NIL	Raid was organized regarding plastic waste management Rule-2016 at Belghoria PS area, but no fruitful result could be achieved
38	Raid was conducted on 25.10.2024 at Belghoria Bazar, Colony Bazar, Biva More Bazar, Nowdipara Bazar, Pottery Bazar under Belghoria PS vide Belghoria PS GDE No. 1504 Date- 25.10.2024	NIL	NIL	NIL	
39	Raid was conducted on 29.10.2024 at Seth Babu Bazar and Kamarhati Railway Market under Kamarhati P.S Vide Kamarhati P.S GDE No. 3017 & 3018 Dt- 29.10.2024	NIL	NIL	NIL	As per order of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, in different times raid was conducted in different market under our PS jurisdiction regarding illegal stocking/ distribution/sale/use of polystyrene and expanded polystyrene (thermocoll) commodities, but we unable to trace of such products and did not see any traders in the area who using such products.
40	Raid was conducted on 21/10/2024 at Alambazar More & Sakher Bazar under Dakshineswar PS vide Dakshineswar PS GDE No-1140, Dated: 21/10/2024	NIL	NIL	NIL	Awareness Camping under Dakshineswar PS is going on regular interval regarding the said issue.
41	One (01) raid has been conducted on 22/10/2024 at Dakshineswar Island & Mousami More under Dakshineswar PS vide Dakshineswar PS GDE No-1200, Dated: 22/10/2024.	Nil	Nil	Nil	
42	Raid was conducted on 22.10.24 at Baranagar Bazar & other area under Baranagar PS vide Baranagar PS GDE No. 1464 Dt- 22.10.24.	Nil	Nil	Nothing found	Raid was organized regarding plastic waste management Rule-2016, but no fruitful result could be achieved.
43	Raid was conducted on 23.10.24 at Baranagar Bazar & other area under Baranagar PS vide Baranagar PS GDE No. 1504 Dt- 23.10.24.	Nil	Nil	Nothing found	
44	Raid & checking was conducted by the Nimta PS at the different places & shops and are strictly informed prohibition of Tharmocol or Plastis items in their shops, noted vide Nimta PS GDE No. 3981 Dated 23.10.202024	Nil	Nil	Nil	In this regard, all the shop keepers are strictly informed prohibition of Tharmocol or Plastis items in their shops. On different occasions meeting had been organized with the organizers of Puja committees and Police to inform restriction the use of such Plastis items.
45	On 24.10.2024 was conducted raid at Purba Sinthee, Madhugarh area under Nager Bazar PS vide Nager Bazar PS GDE No- 1417 Dt- 24.10.2024.	Nil	Nil	Nil	Raid was organized regarding Plastic Waste Management Rule-2016 at Nagerbazar PS area, but no fruitful result could be achieved
46	On 25.10.2024 was conducted raid at Shyamnagar area under Nager Bazar PS vide Nager Bazar PS GDE No- 1445 Dt- 25.10.2024.	Nil	Nil	Nil	
47	Raid was conducted on 23.10.2024 at Gorabazar area under Dum Dum PS vide Dum Dum PS GDE No. 1442 dated. 23.10.2024.	Nil	Nil	Nil	Raid was conducted at bazar area in c/w notification no. EN/1209/3C-22/2019 dated. 27.06.2022 issued by the Environment Department, Govt. of West Bengal regarding implementation and execution of the provision of Rule 4(2) of Plastic Waste Management Rule 2016 but no fruitful result could be achieved till date.
48	Raid was conducted on 24.10.2024 at Mall Road Bazar area under Dum Dum PS vide Dum Dum PS GDE No. 1512 dated. 24.10.2024.	Nil	Nil	Nil	

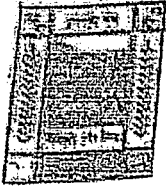


Form No. 42
(Vide Rules 98 & 111)

No. 7171

MISCELLANEOUS RECEIPT
SILIGURI MUNICIPAL CORPORATION
P.O. SILIGURI, DIST. DARJEELING (W.B.) © 2432804, 2435444, 2433277, 2433744, 2423045

Dated 23/11/24



Received from Narayan Sh

(Anusuman Dasakarma)

the sum of Rupees Seven thousand Five hundred

only.

on account of Pollution Cost

₹ 7500/-


Cashier
SILIGURI MUNICIPAL CORPORATION




Commissioner
SILIGURI MUNICIPAL CORPORATION

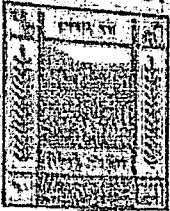
Form No. 42
(Vide Rules 98 & 111)

No. 7168

MISCELLANEOUS RECEIPT

SILIGURI MUNICIPAL CORPORATION

P.O. SILIGURI, DIST. DARJEELING (W.B.) © 2432804, 2435444, 2433277, 2433744, 2423045



Dated 21/11/24

Received from Ganga Prasad Gupta

(Drugs Hardware)

the sum of Rupees Seventhousand five hundred only

on account of Pollution Cost

₹ 7500/-

[Signature]

Commissioner
SILIGURI MUNICIPAL CORPORATION

[Signature]
Cashier
SILIGURI MUNICIPAL CORPORATION



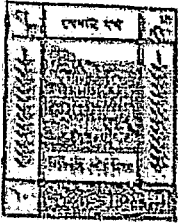
Form No. 42
(Vide Rules 98 & 111)

No. 7167

MISCELLANEOUS RECEIPT

SILIGURI MUNICIPAL CORPORATION

P.O.-SILIGURI, DIST. DARJEELING (W.B.) 2432804, 2435444, 2433277, 2433744, 2423045



Dated 21/11/24

Received from Anupam Sh.

(Bishal Store)

the sum of Rupees Seven thousand five hundred

only.

on account of Pollution Cost

₹ 7500/-

Cashier
SILIGURI MUNICIPAL CORPORATION



Commissioner
SILIGURI MUNICIPAL CORPORATION

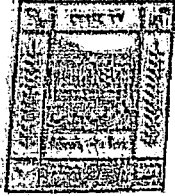
Form No. 42
(Vide Rules 98 & 111)

No. 7169

MISCELLANEOUS RECEIPT

SILIGURI MUNICIPAL CORPORATION

P.O. SILIGURI, DIST. DARJEELING (W.B.) PIN 2432804, 2435444, 2439277, 2433744, 2423045



Dated 21/11/24

Received from Chandras Selhan Sha

(Jag. Matayji Enterprise)

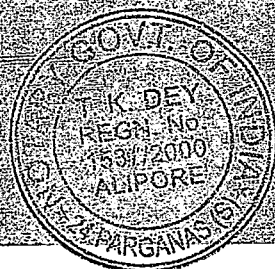
the sum of Rupees Seven thousand Five hundred

only -

on account of Pollution Cost

₹ 7500/-

Cashier
SILIGURI MUNICIPAL CORPORATION



Commissioner
SILIGURI MUNICIPAL CORPORATION

-X-

Form No. 42
(Vide Rules 98 & 111)

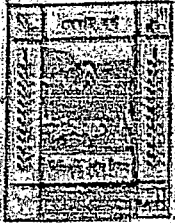
No.

7170

MISCELLANEOUS RECEIPT

SILIGURI MUNICIPAL CORPORATION

P.O. SILIGURI, DIST. DARJEELING (W.B.) © 2432804, 2435444, 2433277, 2433744, 2423045



Dated 23/11/24

Received from Some Subha Bora

(Ritika Store)

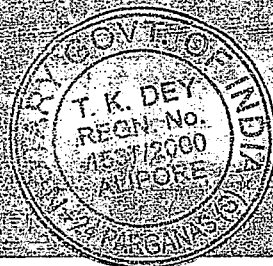
the sum of Rupees Seven thousand Five hundred

only.

on account of Pollution Cost

₹ 7500/-

Cashier
SILIGURI MUNICIPAL CORPORATION



[Signature]
Commissioner
SILIGURI MUNICIPAL CORPORATION

WEST BENGAL POLICE DIRECTORATE
BHABANI BHABAN, ALIPORE
KOLKATE - 27

Org. No. 322 / Law Cell
ADM/CR/LC- 1279/24

Dated: 21 / 10 / 2024

To
The Commissioner of Police
Barrackpore Police Commissionerate.

Sub: E-mail communication received from Advocate Sudip Kumar Dutta of NGT, Eastern Zone Bench, Kolkata along with order dated 01.10.2024 passed by Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide Original Application No. 195/2024/EZ.

Enclosed please find herewith the above referred e-mail communication along with order dated 01.10.2024, received from Advocate Sudip Kumar Dutta of NGT, Eastern Zone Bench, Kolkata, which is self explanatory.

You are requested to strictly comply the order and submit an action taken report by 30.10.2024 through e-mail (lawcellwbpd@gmail.com).

Enclo.: As stated above

By order 21/10/24
Deputy Inspector General of Police, (Legal)
West Bengal





-3*-

Anne R-6 326

GOVERNMENT OF WEST BENGAL
OFFICE OF THE COMMISSIONER OF POLICE
BARRACKPORE

Memo No. 2959/Legal Cell/CP BKP

Dated 01/11/24


To
The Deputy Inspector General of Police (Legal)
West Bengal,
Bhabani Bhawan, Alipore,
Kolkata- 700027.

Ref: Org. No. 322/Law Cell/Adm/CR/LC-1279/24 dated 21.10.2024 of the DIGP (Legal) West Bengal in c/w Order dated 01.10.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in Original Application No.195/2024/EZ.

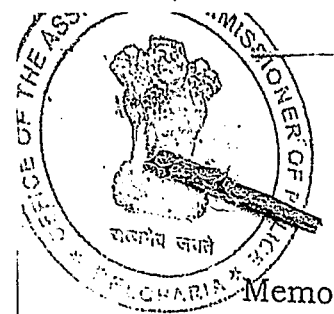
Sub: Action taken report.

With reference to the above, it is to inform that on receipt of the above message and its attachments, communication has already been sent to the Officer-in-Charges of all the Police Stations and other filed functionaries under Barrackpore Police Commissionerate for strict compliance of the order dated 01.10.2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and Orders of the Environment Department, Govt. of West Bengal for implementation and execution of the provision of Plastic Waste Management Rules 2016 in letter and spirit vide Org. No. 443/Legal Cell, CP, BKPC dated 22.10.2024.

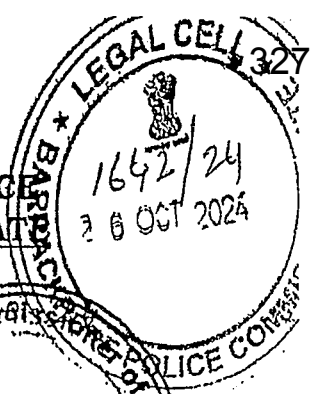
Accordingly, raids were conducted in the areas under Barrackpore Police Commissionerate as mentioned in the order dt 01.10.2024 of Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata. No such shops were found selling the banned plastic materials. A detailed report submitted by ACP Belghoria and ACP Dum Dum is enclosed for kind perusal.


01-11-24
Commissioner of Police
Barrackpore
Commissioner of Police
Barrackpore Police Commissionerate

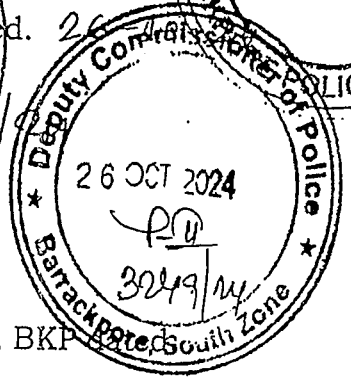
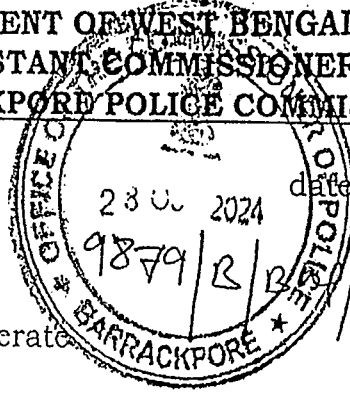




GOVERNMENT OF WEST BENGAL
OFFICE OF THE ASSISTANT COMMISSIONER OF POLICE
BELGHORIA, BARRACKPORE POLICE COMMISSIONERATE



Memo No. 2753 /2024



To
The Ld. Commissioner of Police
Barrackpore Police Commissionerate

Through proper channel

Ref: Your Good Office Memo No. 2870(2)/Legal Cell, CP, BKP dated 16.10.24.

Sub: Enquiry report over the selling of thermocol items.

Sir,

In returning herewith the original memo under reference, I beg to state that an enquiry has been conducted over the selling of thermocol items. In course of enquiry I consulted the records of Baranagar PS. Enquiry revealed the following facts.

In course of enquiry SI Biplab Mondal of Baranagar PS along with force had been to Baranagar Bazar area as well as various areas under Baranagar PS and held raid at various shops on 22.10.24 & 23.10.24 but could not found any shop selling of thermocol goods and this refers to Baranagar PS GDE No. 1464 date. 22.10.24 and GDE No. 1504 dated 23.10.24.

It is also noted that the picture of shop selling thermocol goods annexed as annexure A/5 situated at 6, Pramanik Ghat Road falls under the jurisdiction of Cossipore PS, Kolkata Police.

This is for favour of your kind information.

Yours faithfully,



AB
26/10/24
ACP, Belghoria
Barrackpore Police Commissionerate
Assistant Commissioner of Police
Belghoria
Barrackpore Police Commissionerate

5/11/24
Commissioner of Police
Barrackpore Police Commissionerate

Original memo.

Forwarded / -
26/10/24
Deputy Commissioner of Police
South Zone, Barrackpore Police Commissionerate

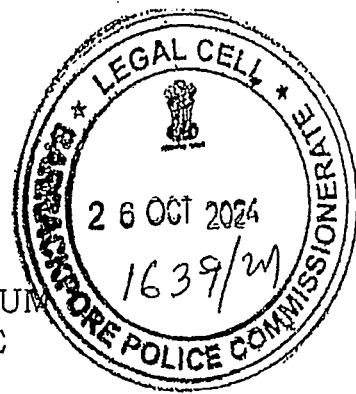
MEMO NO. 5130/2024
DATE 26/10/24

o/c Legal cell

26/10/24
Deputy Commissioner of Police (HQ)
Barrackpore Police Commissionerate



-40-



OFFICE OF THE
ASSISTANT COMMISSIONER OF POLICE DUM DUM
BARRACKPORE POLICE COMMISSIONERATE

Memo No. 2561/24

Dated: 26/10/24

To
The Ld. Commissioner of Police
Barrackpore police Commissionerate

Ref: Your Good Office Memo No. 2870(2)/Legal Cell, CP BKP dtd. 16.10.24.

Sub: Report in the matter of Prameya Foundation versus State of west Bengal & Others and Original Application No. 195/2024/EZ.

Respected Sir,

I would like to report before your good office in c/w above noted reference that I caused enquiry and followed the order sheet of dated 01.10.24 passed in the court of The National Green Tribunal Eastern Zone Branch, Kolkata. During enquiry a team of Nimta PS, Dum Dum PS and Nager Bazar PS visited probable markets and checked the shop to find out the selling of Tharmocol or Plastis items which are banned or objectionable under West Bengal Pollution Control Board, but after search found nothing like Tharmocol or Plastis items. In this regard, all the shop keepers are strictly informed prohibition of Tharmocol or Plastis items in their shops.

It is pertinent to mention here that in the year 2024, no such Durga Puja Pandels under Nimta PS, Dum Dum PS and Nager Bazar PS could use tharmocol or plastis for the decoration of Pandal or theme Puja as prior to the festival, several co-ordination meetings had been arranged in between puja committees and Police Authority, where it was clearly instructed for not using of tharmocol or plastic in Durga Puja Pandal or theme Puja. Similarly on different occasions meeting had been organized with the organizers of Kali Puja and instructed the same as noted above.

Under these circumstances, a sharp vigil has been kept over the subject matter and all Kali Puja committees are informed prohibition of Tharmocol or plastic and to maintain the necessary guide line of West Bengal Pollution Control Board.

This is for your kind perusal.

Encl: 1) Original Memo.

Yours faithfully



Shri Tutul Biswas, WBPS
ACP Dum Dum
Barrackpore Police Commissionerate.
Assistant Commissioner of Police
Dum Dum
Barrackpore Police Commissionerate

Seen
Commissioner of Police
Barrackpore Police Commissionerate
6/11/24

-47-

Annexure 329
K-7

Message

To : All SPs of District and Police District/all SRPs of GRPs/ all CPs of Police Commissionerates under WBP-W- All Range DIGPs/IGPs under WBP -W- All Zonal ADGPs/IGPs Under WBP(.)

From : Police West Bengal (.)

Org. No. 355 /Law Cell
ADM/CR/LC- 1279/24

Dated 18 /11/2024 (.)

Ref.: Compliance of Order dated 01.10.2024 of the Hon'ble National Green Tribunal, Eastern Zone passed in connection with OA No -195-2024 (PRAMEYA FOUNDATION Vs STATE OF WEST BENGAL & ORS)

1. Enclosed please find herewith a copy of above-mentioned Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, passed in connection with OA No -195-2024, Notification no GSR-320(E) dated 18th March, 2016 of Ministry of Environment, Forest and Climate Change, Government of India and its amendment GSR-571(E) dated 12th August, 2021 and Notification no EN/1209/3C-22/2019 dated 27th June, 2022 with regard to The Plastic Waste Management.
2. In view of the above, you are hereby directed to keep strict vigil so that manufacturing, import, stocking, distribution, sale and use of single-use plastic items, including polystyrene and expanded polystyrene commodities are not done within your jurisdiction. Be it also mentioned that during festive season the circular no 378-2L/WPB-H(X)/2022 dated 17.10.2023 of West Bengal Pollution Control Board is strictly followed.
3. In case of violation, strict action is to be taken immediately in accordance with laws.

Encl.: As stated above (.)

Prakash 18/11/24

Deputy Inspector General of Police, (Legal)
West Bengal



Received
at 1335 hrs.
19/11/24

o/c

THE PLASTIC WASTE MANAGEMENT RULES, 2016¹

WHEREAS the Plastic Waste (Management and Handling) Rules, 2011 published vide notification number S.O. 249(E), dated 4th February, 2011 by the Government of India in the erstwhile Ministry of Environment and Forests, as amended from time to time, provided a regulatory frame work for management of plastic waste generated in the country;

AND WHEREAS, to implement these rules more effectively and to give thrust on plastic waste minimization, source segregation, recycling, involving waste pickers, recyclers and waste processors in collection of plastic waste fraction either from households or any other source of its generation or intermediate material recovery facility and adopt polluter's pay principle for the sustainability of the waste management system, the Central Government reviewed the existing rules;

AND WHEREAS, in exercise of the powers conferred by sections 6, 8 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), the draft rules, namely, the Plastic Waste Management, Rules, 2015 were published by the Government of India in the Ministry of Environment, Forest and Climate Change vide number G.S.R. 423(E), dated the 25th May, 2015 in the Gazette of India, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS copies of the said Gazette were made available to the public on the 25th May, 2015;

AND WHEREAS the objections and suggestions received within the said period from the public in respect of the said draft rules have been duly considered by the Central Government;

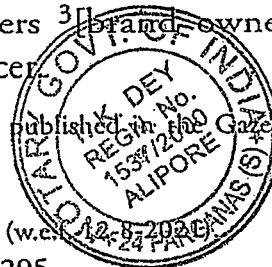
NOW, THEREFORE, in exercise of the powers conferred by sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986), and in supersession of the Plastic Waste (Management and Handling) Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules shall be called the Plastic Waste Management Rules, 2016.

(2) Save as otherwise provided in these rules, they shall come into force on the date² of their publication in the Official Gazette.

2. Application.—(1) These rules shall apply to every waste generator, local body, Gram Panchayat, manufacturer, Importers³ [brand owner, plastic waste processor (recycler, co-processor, etc.)] and producer.

1. Vide G.S.R. 320(E), dated 18th March, 2016, published in the Gazette of India, Extraordinary, Part II, sec. 3(ii), dated 18th March, 2016.
2. Came into force on 18th March, 2016.
3. Ins. by G.S.R. 571(E), dated 12th August, 2021 (w.e.f. 12-8-2021)



(2) The rule 4 shall not apply to the export oriented units or units in special economic zones, notified by the Central Government, manufacturing their products against an order for export: Provide this exemption shall not apply to units engaged in packaging of *gutkha*, tobacco and pan *masala* and also to any surplus or rejects, left over products and the like.

3. Definitions.—In these rules, unless the context otherwise requires,—

(a) “Act” means the Environment (Protection) Act, 1986 (29 of 1986);

¹[(ab) ‘alternate use’ means use of a material for a purpose other than for which it was conceived, which is beneficial because it promotes resource efficiency;]

²[(ac) “Biodegradable plastics” means plastics, other than compostable plastics, which undergoes degradation by biological processes under ambient environment (terrestrial or in water) conditions, without leaving any micro plastics, or visible, or distinguishable or toxic residue, which has adverse environment impacts, adhering to laid down standards of Bureau of Indian Standards and certified by the Central Pollution Control Board;]

(b) “brand owner” means a person or company who sells any commodity under a registered brand label ²[or trademark].

(c) “carry bags ²[(covered under Category II of plastic packaging – Clause (5.1) (II), given in Schedule – II)]” mean bags made from plastic material or compostable plastic material, used for the purpose of carrying or dispensing commodities which have a self carrying feature but do not include bags that constitute or form an integral part of the packaging in which goods are sealed prior to use.

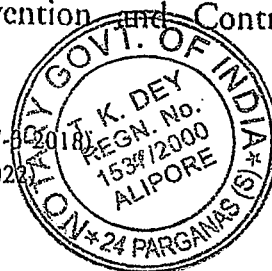
(d) “commodity” means tangible item that may be bought or sold and includes all marketable goods or wares;

(e) “compostable plastics” mean plastic that undergoes degradation by biological processes during composting to yield CO₂, water, inorganic compounds and biomass at a rate consistent with other known compostable materials, excluding conventional petro-based plastics, and does not leave visible, distinguishable or toxic residue;

(f) “consent” means the consent to establish and operate from the concerned State Pollution Control Board or Pollution Control Committee granted under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974), and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981);

1. Ins. by G.S.R. 285(E), dated 27th March, 2018 (w.e.f. 27-3-2018)

2. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022)

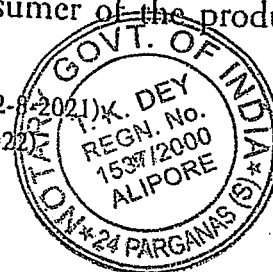


board, polymeric materials, metalised layers or aluminium foil, either in the form of a laminate or co-extruded structure;

- ¹[(na) "Non-woven plastic bag" means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the "non-woven fabric" means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;]
- (o) "plastic" means material which contains as an essential ingredient a high polymer such as polyethylene terephthalate, high density polyethylene, Vinyl, low density polyethylene, polypropylene, polystyrene resins, multi-materials like acrylonitrile butadiene styrene, polyphenylene oxide, polycarbonate, Polybutylene terephthalate;
- ²[(oa) "Plastic Packaging" means packaging material made by using plastics for protecting, preserving, storing, and transporting of products in a variety of ways;]
- (p) "plastic sheet" means Plastic sheet is the sheet made of plastic;
- (q) "plastic waste" means any plastic discarded after use or after their intended use is over;
- ¹[(qa) "Plastic waste processing" means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;]
- ²[(qb) "Plastic Waste Processors" means recyclers of plastic waste as well as entities engaged in using plastic waste for energy (waste to energy) including in coprocessing or converting plastic waste to oil (waste to oil) except in cases where feedstock chemicals are produced for further use in the production of plastic which may then be considered under recycling, industrial composting;]
- ²[(qc) "Post-consumer plastic packaging waste" means plastic packaging waste generated by the end-use consumer after the intended use of packaging is completed and is no longer being used for its intended purpose;]
- (r) "prescribed authority" means the authorities specified in rule 12;
- ²[(ra) "Pre-consumer plastic packaging waste" means plastic packaging waste generated in the form of reject or discard at the stage of manufacturing of plastic packaging and plastic packaging waste generated during the packaging of product including reject, discard, before the plastic packaging reaches the end-use consumer of the product;]

1. Ins. by G.S.R. 571(E), dated 12th August, 2021 (w.e.f. 12-8-2021)

2. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022)



- (z) "waste management" means the collection, storage, transportation reduction, re-use, recovery, recycling, composting or disposal of plastic waste in an environmentally safe manner
- (aa) "waste pickers" mean individuals or agencies, groups of individuals voluntarily engaged or authorised for picking of recyclable plastic waste.
- ¹[(aab) "Waste to Energy" means using plastic waste for generation of energy and includes coprocessing (e.g. in cement, steel or any other such industry).]

4. **Conditions.**—(1) The manufacture, ²[import, stocking], distribution, sale and use of carry bags, plastic sheets or like, or cover made of plastic sheet and multilayered packaging, shall be subject to the following conditions, namely:—

- (a) carry bags and plastic packaging shall either be in natural shade which is without any added pigments or made using only those pigments and colourants which are in conformity with Indian Standard : IS 9833:1981 titled as "List of pigments and colourants for use in plastics in contact with foodstuffs, pharmaceuticals and drinking water", as amended from time to time;
- ³[(b) carry bags made of recycled plastic or products made of recycled plastic can be used for storing, carrying, dispensing, or packaging ready to eat or drink food stuff subject to the notification of appropriate standards and regulation under the Food Safety and Standards Act, 2006 (34 of 2006) by the Food Safety and Standards Authority of India;]
- (c) carry bag made of virgin or recycled plastic, shall not be less than ⁴[seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022];
- (d) plastic sheet or like, which is not an integral part of multilayered packaging and cover made of plastic sheet used for packaging, wrapping the commodity shall not be less than fifty microns in thickness except ¹[as specified by the Central Government] where the thickness of such plastic sheets impair the functionality of the product;
- (e) the manufacturer shall not sell or provide or arrange plastic to be used as raw material to a producer, not having valid registration from the concerned State Pollution Control Boards or Pollution Control Committee;

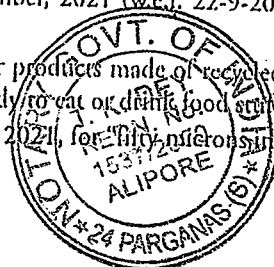
1. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022).

2. Subs. by G.S.R. 571(E), dated 12th August, 2021, for "importer stocking" (w.e.f. 12-8-2021).

3. Subs. by G.S.R. 647(E), dated 17th September, 2021 (w.e.f. 22-9-2021). Prior to substitution, clause (b), stood as under:—

"(b) carry bags made of recycled plastic or products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff;"

4. Subs. by G.S.R. 571(E), dated 12th August, 2021, for "fifty microns in thickness" (w.e.f. 12-8-2021).



Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.

- (b) local bodies shall encourage the use of plastic waste (preferably the plastic waste which cannot be further recycled) for road construction as per Indian Road Congress guidelines or energy recovery or waste to oil etc. The standards and pollution control norms specified by the prescribed authority for these technologies shall be complied with.
- (c) thermo set plastic waste shall be processed and disposed off as per the guidelines issued from time to time by the Central Pollution Control Board.
- (d) the inert from recycling or processing facilities of plastic waste shall be disposed of in compliance with the Solid Waste Management Rules, ¹[2016] or as amended from time to time.

6. Responsibility of local body.—(1) Every local body shall be responsible for development and setting up of infrastructure for segregation, collection, storage, transportation, processing and disposal of the plastic waste either on its own or by engaging agencies or producers.

(2) The local body shall be responsible for setting up, operationalisation and co-ordination of the waste management system and for performing the associated functions, namely:—

- (a) ensuring segregation, collection, storage, transportation, processing and disposal of plastic waste;
- ²[(aa) ensuring that the provisions of these rules, as amended, are adhered to;]
- (b) ensuring that no damage is caused to the environment during this process;
- (c) ensuring channelization of recyclable plastic waste fraction to recyclers;
- (d) ensuring processing and disposal on non-recyclable fraction of plastic waste in accordance with the guidelines issued by the Central Pollution Control Board;
- (e) creating awareness among all stakeholders about their responsibilities;
- (f) engaging civil societies or groups working with waste pickers; and
- (g) ensuring that open burning of plastic waste does not take place.

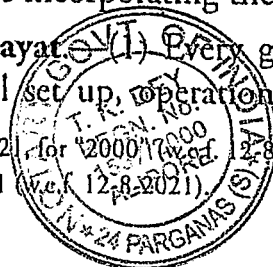
(3) The local body for setting-up of system for plastic waste management shall seek assistance of producers and such system shall be set-up within one year from the date of final publication of these rules in the Official Gazette of India.

(4) The local body to frame bye-laws incorporating the provisions of these rules.

7. Responsibility of Gram Panchayat—(1) Every gram panchayat either on its own or by engaging an agency shall set up, operationalise and co-ordinate for

1. Subs. by G.S.R. 571(E), dated 12th August, 2021 for 2000 (17000) (w.e.f. 12-8-2021).

2. Ins. by G.S.R. 571(E), dated 12th August, 2021



(2) Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products. ¹[***]

(3) Manufacture and use of ²[multi-layered plastic which is non-recyclable or non-energy recoverable or with no alternate use] should be phased out in Two Years time.

(4) The producer, within a period of three months from the date of final publication of these rules in the Official Gazette shall apply to the ³[Central Pollution Control Board and State] Pollution Control Board or the Pollution Control Committee, as the case may be, of the States or the Union Territories administration concerned, for grant of registration.

(5) No producer shall on and after the expiry of a period of Six Months from the date of final publication of these rules in the Official Gazette manufacture or use any plastic or multilayered packaging for packaging of commodities without registration from ³[Central Pollution Control Board if operating in more than two states or Union territories,] the concerned State Pollution Control Board or the Pollution Control Committees ³[as per sub-rule (2) of rule 13].

(6) Every producer shall maintain a record of details of the person engaged in supply of plastic used as raw material to manufacture carry bags or plastic sheet or like or cover made of plastic sheet or multilayered packaging.

⁴[10. Protocols for compostable and biodegradable plastic materials.—(1) Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule I.

(2) The compostable plastic materials shall conform to the IS/ISO 17088:2021, as amended from time to time.

(3) The biodegradable plastics shall conform to the standard notified by the Bureau of Indian Standards and certified by the Central Pollution Control Board.

(4) Until a standard referred to in sub-rule (3) is notified by the Bureau of Indian Standards, biodegradable plastics shall conform to tentative Indian Standard IS 17899 T:2022 as notified by the Bureau of Indian Standards.

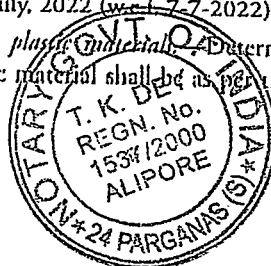
1. The words "This plan of collection to be submitted to the State Pollution Control Boards while applying for Consent to Establish or Operate or Renewal. The Brand Owners whose consent has been renewed before the notification of these rules shall submit such plan within one year from the date of notification of these rules and implement with two years thereafter." omitted by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022).

2. Subs. by G.S.R. 285(E), dated 27th March, 2018, for "non-recyclable multilayered plastic if any" (w.e.f. 27-3-2018).

3. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022).

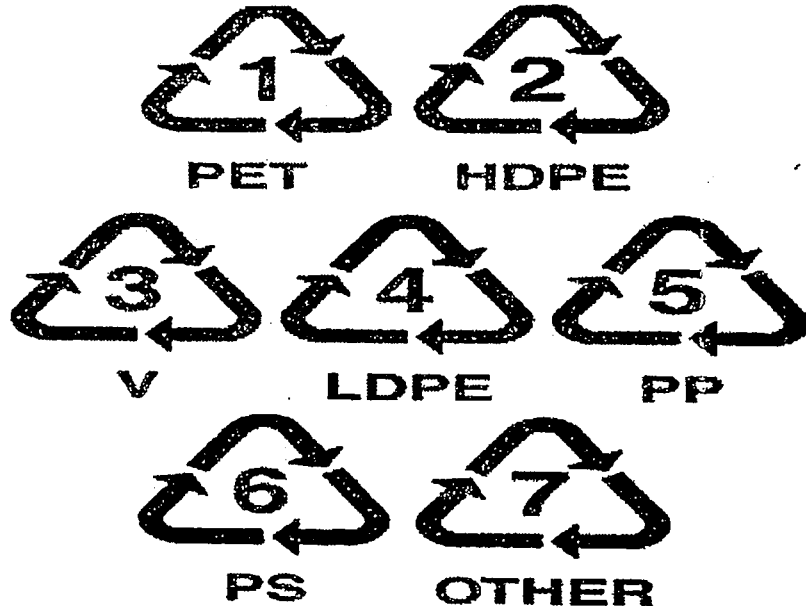
4. Subs. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022). Prior to substitution, rule 10 stood as under:

"10. Protocols for compostable plastic material. Determination of the degree of degradability and degree of disintegration of plastic material shall be as per the protocols of the Indian Standards listed in Schedule I to these rules."



1[(d) the importer or producer or brand owner of imported carry bags or multi-layered packaging or plastic packaging, alone or along with the products shall adhere to clause (a) and (b).]

(2) Each recycled carry bag shall bear a label or a mark "recycled" as shown below and shall conform to the Indian Standard: IS 14534: 1998 titled as "Guidelines for Recycling of Plastics", as amended from time to time;



Note.—PET-Polyethylene terephthalate, HDPE-High density polyethylene, V-Vinyl (PVC), LDPE- Low density polyethylene, PP-Polypropylene, PS-Polystyrene and Other means all other resins and multi-materials like ABS (Acrylonitrile butadiene styrene), PPO (Polyphenylene oxide), PC (Polycarbonate), PBT (Polybutylene terephthalate) etc.

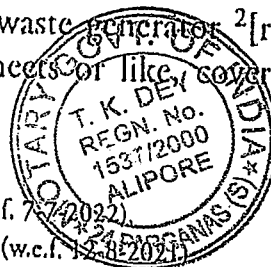
Each carry bag made from compostable plastics shall bear a label "compostable" and shall conform to the Indian Standard: IS or ISO 17088:2008 titled as Specifications for "Compostable Plastics".

12. Prescribed authority.—(1) The ¹[Central Pollution Control Board or] State Pollution Control Board and Pollution Control Committee in respect of a Union territory shall be the authority for enforcement of the provisions of these rules relating to registration, manufacture of plastic products and multilayered packaging, processing and disposal of plastic wastes.

(2) The concerned Secretary-in-charge of Urban Development of the State or a Union Territory shall be the authority for enforcement of the provisions of these rules relating to waste management by waste generator ²[restriction or prohibition on], use of plastic carry bags, plastic sheets or like covers made of plastic sheets and multilayered packaging.

1. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7/7/2022).

2. Ins. by G.S.R. 571(E), dated 12th August, 2021 (w.e.f. 12/8/2021).



(4) Every manufacturer engaged in manufacturer of plastic to be used as raw material by the producer shall make an application to the State Pollution Control Board or the Pollution Control Committee of the Union territory concerned, for the grant of registration or for the renewal of registration, in Form III.

(5) The State Pollution Control Board or the Pollution Control Committee shall not issue or renew registration to plastic waste recycling or processing units unless the unit possesses a valid consent under the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) along with a certificate of registration issued by the District Industries Centre or any other Government agency authorised in this regard.

(6) 1[***]

(7) On receipt of the application complete in all respects for the registration for recycling or processing of plastic waste under sub-rule (3), the State Pollution Control Board may, after such inquiry as it considers necessary and on being satisfied that the applicant possesses appropriate facilities, technical capabilities and equipment to handle plastic waste safely, may grant registration to the applicant on fulfilment of the conditions as may be laid down in terms of registration ²[and the registration shall be subject to fulfilment of obligations in accordance with the guidelines on Extended Producer Responsibility for Plastic Packaging specified in Schedule-II].

(8) Every State Pollution Control Board or Pollution Control Committee shall take a decision on the grant of registration within ninety days of receipt of an application which is complete in all respects.

(9) The registration granted under this rule shall initially be valid for a period of one year, unless revoked, suspended or cancelled and shall subsequently be granted for three years.

(10) State Pollution Control Board or the Pollution Control Committees shall not revoke, suspend or cancel registration without providing the opportunity of a hearing to the producer or person engaged in recycling or processing of plastic wastes.

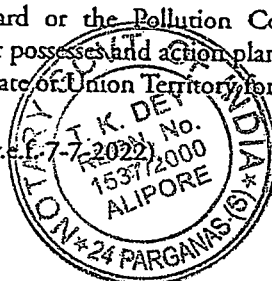
(11) Every application for renewal of registration shall be made at least one hundred twenty days before the expiry of the validity of the registration certificate.

14. Responsibility of retailers and street vendors.—(1) Retailers or street vendors shall not sell or provide commodities to consumer in carry bags or plastic

1. Omitted by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022). Prior to omission, sub-rule (6) stood as under:

“(6) The State Pollution Control Board or the Pollution Control Committee shall not renew registration of producer unless the producer possesses and a clean plan endorsed by the Secretary in charge of Urban Development of the concerned State of Union Territory for setting of plastic waste management system.”

2. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022).



The State Level Advisory Body shall meet at least once in Six Month and may invite experts, if it considers necessary.

17. Annual reports.—(1) Every person engaged in recycling or processing of plastic waste shall prepare and submit an annual report in Form IV to the local body concerned under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th April, of every year.

(2) Every local body shall prepare and submit an annual report in Form V to the concerned Secretary in-charge of the Urban Development Department under intimation to the concerned State Pollution Control Board or Pollution Control Committee by the 30th June, every year.

(3) Each State Pollution Control Board or Pollution Control Committee shall prepare and submit an annual report in Form VI to the CPCB on the implementation of these rules by the 31st July, of every year.

(4) The CPCB shall prepare a consolidated annual report on the use and management of plastic waste and forward it to the Central Government along with its recommendations before the 31st August of every year.

¹[18. Imposition of Environmental Compensation.—The Environmental Compensation shall be levied based upon polluter pays principle, on persons who are not complying with the provisions of these rules, as per guidelines notified by the Central Pollution Control Board.]

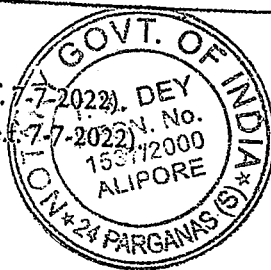
²[SCHEDULE I

(See rule 10)

(1)	(2)
1	IS/ISO 14851: 2019 Determination of the Ultimate Aerobic Biodegradability of Plastic Materials in an Aqueous Medium — method by measuring the Oxygen demand in a closed respirometer (First Revision)
2	IS/ISO 14852: 1999 Determination of the ultimate aerobic biodegradability of plastic materials in an aqueous medium—method by analysis of evolved Carbon dioxide
3	IS/ISO 14853: 2016 Plastics — Determination of the ultimate anaerobic biodegradation of plastic materials in an aqueous system —method by measurement of biogas production (First Revision)
4	IS/ISO 14855-1: 2012 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions — method by analysis of evolved Carbon dioxide: Part 1 General method (First Revision)
5	IS/ISO 14855-2: 2018 Determination of the ultimate aerobic biodegradability of plastic materials under controlled composting conditions — method by analysis of evolved carbon dioxide: Part 2 Gravimetric measurement of Carbon dioxide evolved in a laboratory- scale test (First Revision)

1. Ins. by G.S.R. 522(E), dated 6th July, 2022 (w.e.f. 7-7-2022).

2. Subs. by G.S.R. 522(F), dated 6th July, 2022 (w.e.f. 7-7-2022).



MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 12th August, 2021

G.S.R. 571(E).—Whereas the draft rules to amend the Plastics Waste Management Rules, 2016, were published in the Gazette of India, Extraordinary, dated the 11th March, 2021 vide notification number GSR 169 (E), inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date copies of the Gazette containing the said draft rules were made available to the public;

And whereas, copies of the Gazette containing the said draft rules were made available to the public on the 11th March, 2021;

And whereas, objections and suggestions received within the aforesaid period have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sections 6, 8 and 25 of Environment (Protection) Act 1986, (29 of 1986), the Central Government hereby makes the following rules to amend the Plastic Waste Management Rules, 2016, namely :-

1. (1) These rules may be called Plastic Waste Management (Amendment) Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Plastic Waste Management Rules, 2016 (hereinafter referred to as the said rules), in rule 2, in sub-rule (1), after the word "Importers", the words, "brand-owner, plastic waste processor (recycler, co-processor, etc.)" shall be inserted.
3. In the said rules, in rule 3,
 - (i) after clause (n), the following clause shall be inserted, namely :-

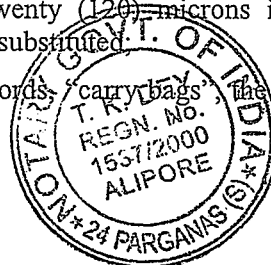
'(na) "Non-woven plastic bag" means Non-woven plastic bag made up of plastic sheet or web structured fabric of entangled plastic fibers or filaments (and by perforating films) bonded together by mechanical or thermal or chemical means, and the "non-woven fabric" means a flat or tufted porous sheet that is made directly from plastic fibres, molten plastic or plastic films;'
 - (ii) after clause (q), the following clause shall be inserted, namely: -

'(qa) "Plastic waste processing" means any process by which plastic waste is handled for the purpose of reuse, recycling, co-processing or transformation into new products;'
 - (iii) after clause (v), the following clauses shall be inserted, namely: -

'(va) "Single-use plastic commodity" mean a plastic item intended to be used once for the same purpose before being disposed of or recycled;'

'(vb) "Thermoset plastic" means a plastic which becomes irreversibly rigid when heated and hence cannot be remoulded into desired shape;'

'(vc) "Thermoplastic" means a plastic which softens on heating and can be moulded into desired shape;'
4. In the said rules, in rule 4, -
 - (a) in sub-rule (1),-
 - (i) for the words "importer stocking", the words "import, stocking" shall be substituted;
 - (ii) in clause (c), for the words "fifty microns in thickness", the words, figures, letters and brackets "seventy five microns in thickness with effect from the 30th September, 2021 and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022" shall be substituted;
 - (iii) in clause (h), after the words "carry bags", the words "and commodities" shall be inserted;



1. In rule 13, in sub-rule (1), after the words "Union Territory concerned", the words "or the Central Pollution Control Board" shall be inserted.

[F. No. 17-2-2001 (Pt)-Part I -HSMD]

NARESH PAL GANGAWAR, Jt. Secy.

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number GSR 320 (E), dated the 18th March, 2016 and subsequently amended *vide* notification number GSR 285 (E), dated the 27th March, 2018.

t.c.

(Handwritten signature)



The
Kolkata Gazette
सत्यमेव जयते

Extraordinary
Published by Authority

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MONDAY, JUNE 27, 2022

ISAKA 1944

PART I --Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL
ENVIRONMENT DEPARTMENT
PRANISAMPAD BHAWAN, 5TH FLOOR, LB-2, SECTOR-III, SALT LAKE, KOLKATA-700 106

No. EN 1209 3C-22 2019

Kolkata, 27th June, 2022

NOTIFICATION

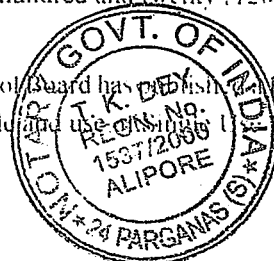
WHEREAS plastic carry bags and disposable single-use plastics, including thermocol, cause short-term and long-term environmental damage and health hazards;

AND WHEREAS Article 48A of the Constitution of India, *inter alia*, envisages that the State shall endeavour to protect and improve the environment;

AND WHEREAS it is observed that Single Use Plastic (SUP) items including Polystyrene, Thermocol and expanded Polystyrene are non-biodegradable and produce toxic gases on burning and such items cause choking of sewers and drains, reduce soil fertility and pose a threat to life of cattle when they ingest plastic waste;

AND WHEREAS with a view to prevent the recurrence of such problems, Ministry of Environment, Forest and Climate Change, Government of India, has notified Plastic Waste Management Rules, 2016 vide G.S.R. 320 (dated 18th March, 2016, as subsequently amended vide G.S.R. No. 571(F) dated 12th August, 2021 and G.S.R. 112 (dated 16th February, 2022, whereby the manufacture, import, stocking, distribution, sale and use of plastic carry bag made of virgin or recycled plastic of less than seventy-five (75) microns in thickness have already been banned and plastic carry bag made of virgin or recycled plastic of less than one hundred and twenty (120) microns in thickness, shall be banned with effect from 31st December, 2022;

AND WHEREAS the West Bengal Pollution Control Board has issued Public Notice on 22.04.2022 in different newspapers prohibiting the production, distribution, sale and use of Single Use Plastic (SUP) items in the State of West Bengal;



- 56-115

BEFORE THE WEST BENGAL POLLUTION CONTROL BOARD

"Paribesh Bhawan", Bldg. No. 10A, LA Block, Sector-III, Bidhannagar, Kolkata- 700106.
E-mail: net.wbpcb-wb@bangla.gov.in; Website: www.wbpcb.gov.in

No: 376 -2L/WPB-H(X)/2022

Date: 17/10/2023

CIRCULAR

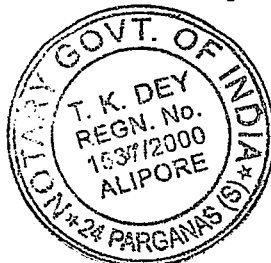
Circular of Standard Operating Procedure for organizing domestic or community Festivals / Celebrations / Pujas in the State of West Bengal for ensuring environmental norms in compliance with Order dated 07/08/2023 of the Hon'ble High Court at Calcutta passed in WPO (P)/5/2022 and considering appeal of the environmentalists.

The object of this Standard Operating Procedure (SOP) is to protect the environment from pollutions which may be caused during festivals / celebrations / pujas. Organizers of events should keep in mind various statutory provisions of environmental norms for compliance so that the environment may be protected from air, water and other pollutions.

- Microphones to be used and operated after obtaining permission from the concerned police authorities or district authorities and to abide by all the terms and conditions fixed up by the police authorities or the district authorities at the time of granting such permission.
- Microphones to be used or operated fixing 'Sound Limiter' with the amplifier system (for maintaining ambient noise standard as specified for different areas as per the relevant Acts & Rules.
- The Noise levels in any area/zone shall not exceed the ambient noise level standards which reads as follows :

Category of Area	Limit in dB(A) Leq.	
	Day Time	Night Time
Industrial area	75	70
Commercial area	65	55
Residential area	55	45
Silence Zone	50	40

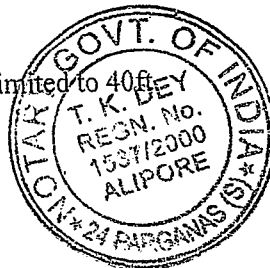
- Day time from 6 am to 10 pm & Night Time 10 pm to 6 am



- The noise level at the boundary of the public place where loudspeakers or public address system or any other noise source is being used shall not exceed 10 dB(A) above the ambient noise standards for the area or 75 dB(A) whichever is lower.
- The peripheral noise level of a privately owned sound system or a sound producing instrument shall not at the boundary of private place exceeds by more the 5 dB(A) the ambient noise standards specified for the area on which it is used.
- No microphone to be used or operated within 'Silence Zone' areas, i.e. within 100 meters of any educational institution, hospital, nursing home or court areas.
- No noise making green firecrackers as per the formulation of CSIR - NEERI, which generates noise more than 125 dB(A) and light emitting green firecrackers above 90 dB(A) measured at a distance of 4 meters from the point of bursting will be allowed.
- No Disk Jockey Set (D.J) / Hi-pitch sound box to be used in open air / during the procession of immersion of idols.
- Bursting of only green crackers may be allowed for (i) two hours during Deepawali festival from 8 p.m. to 10 p.m. (ii) two hours during Chatt Puja from 6 a.m. to 8 a.m. (iii) 35 minutes during Christmas & New years' Eve from 11:55 p.m to 12:30 a.m.
Other than the above specified festivals, prior permission of the District Magistrates/Commissioners of Police/Superintendents of Police shall be taken for use of only green crackers for a limited period (not more than two hours).

The organizers of community puja have to obtain prior permission from Police Authority.

- Provisions of the West Bengal Prevention and Control of Water Pollution (Procedure for Immersion of Idol after Pujas) Rules, 2018 are to be followed.
- Provisions of Noise Pollution (Regulation and Control) Rules, 2000 and subsequent amendments are to be followed.
- Making of Idols to be done using clay and biodegradable materials only;
- No Plaster of Paris to be used in Idol making.
- The use of natural dyes/colours and biodegradable materials is to be explored for decoration of idols;
- No synthetic paint or colour containing toxic heavy metals like mercury, cadmium, arsenic, lead and chromium to be used in Idol making;
- The height of idol to be limited to 20 ft;
- The height of the super structure to be limited to 40 ft;



(4) -58-
WEST BENGAL POLICE DIRECTORATE
BHABANI BHAVAN, ALIPORE
KOLKATA-27

344

C I R C U L A R

Memo No. 396 /Law Cell
Adm/CR/LC /22

Dated 05 / 07 /2022.

To :
All Commissioners of Police in West Bengal,
All Superintendents of Police in West Bengal,
All Superintendents of Railway Police in West Bengal,

Sub.- Gazette Notification vide No. EN/1209/3C-22/2019 issued by the Environment Department, Government of West Bengal dated 27.06.2022 regarding prohibition of single-use of plastic items, including polystyrene and expanded polystyrene.

Enclosed please find herewith the copy of Notification of Environment Department, Government of West Bengal vide No. EN/1209/3C-22/2019 dated 27.06.2022 regarding prohibition of manufacturing, import, stocking, distribution, sale and single-use of plastic items, including polystyrene and expanded polystyrene, commodities etc. w.e.f. 01st July, 2022.

In view of above Government notification, you are requested to direct all the officers-in-charge of the police Station under your respective jurisdiction to strictly implement this Notification.

Encl : As stated above.

[Signature]
Additional Director General of Police (Administration-II)
West Bengal

Memo No. 396/1(2)
396/2(2) /Law Cell

Dated 05 / 07 /2022.

Copy to :

- 1) Addl. Director General of Police, CID, W.B.
- 2) Director General of Police, Enforcement Branch, W.B.

... for favour of information and necessary action please.

Received
[Signature]
14/07/22

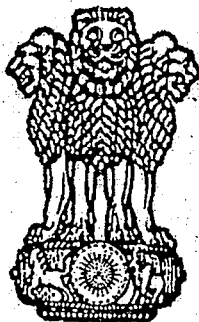


[Signature]
Additional Director General of Police (Administration-II)
West Bengal

g/c

The

Kolkata



Gazette

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Published by Authority

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MONDAY, JUNE 27, 2022

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PART I—Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL

ENVIRONMENT DEPARTMENT

PRANI Sampad Bhawan, 5TH FLOOR, LB-2, SECTOR-III, SALT LAKE, KOLKATA-700 106

No. EN/1209/3C-22/2019

Kolkata, 27th June, 2022

NOTIFICATION

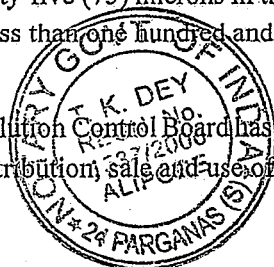
WHEREAS plastic carry bags and disposable single-use plastics, including thermocol, cause short-term and long-term environmental damage and health hazards;

AND WHEREAS Article 48A of the Constitution of India, *inter alia*, envisages that the State shall endeavour to protect and improve the environment;

AND WHEREAS it is observed that Single Use Plastic (SUP) items including Polystyrene (Thermocol) and expanded Polystyrene are non-biodegradable and produce toxic gases on burning and such items cause choking of sewers and drains, reduce soil fertility and pose a threat to life of cattle when they ingest plastic waste;

AND WHEREAS with a view to prevent the recurrence of such problems, Ministry of Environment, Forest and Climate Change, Government of India, has notified Plastic Waste Management Rules, 2016 *vide* GSR 320 (E) dated the 18th March, 2016, as subsequently amended *vide* G.S.R No. 571(E) dated 12th August, 2021 and G.S.R. 133 (E) dated 16th February, 2022, whereby the manufacture, import, stocking, distribution, sale and use of plastic carry bag made of virgin or recycled plastic of less than seventy-five (75) microns in thickness have already been banned and plastic carry bag made of virgin or recycled plastic of less than one hundred and twenty (120) microns in thickness, shall be banned with effect from 31st December, 2022;

AND WHEREAS the West Bengal Pollution Control Board has published a Public Notice on 22.04.2022 in different newspapers prohibiting the production, distribution, sale and use of Single Use Plastic (SUP) items in the State of West Bengal;



NOW, THEREFORE, in pursuance of the Plastic Waste Management Rules, 2016, as subsequently amended vide GSR No. 571 (E) dated 12th August, 2021, the State Government hereby directs that the manufacture, import, stocking, distribution, sale and use of following single-use plastic items, including polystyrene and expanded polystyrene, commodities shall be prohibited with effect from 1st July, 2022:-

- (a) ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice cream sticks, polystyrene [Thermocol] for decoration;
- (b) plates, cups, glasses, cutlery such as forks, spoons, knives, straws, trays, wrapping or packing films around sweet boxes, invitation cards and cigarette packets, plastic or PVC banners with thickness of less than 100 microns and stirrers.

The following officers are hereby authorized to implement this Notification in their respective jurisdictions:-

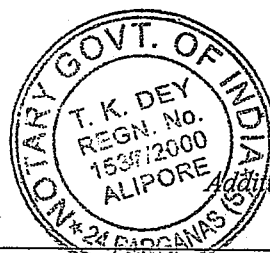
- (a) Additional Chief Secretary / Principal Secretary/ Secretary, Department of Panchayat and Rural Development, Government of West Bengal;
- (b) Additional Chief Secretary /Principal Secretary/ Secretary, Department of Environment, Government of West Bengal;
- (c) Additional Chief Secretary/Principal Secretary/Secretary, Urban Development & Municipal Affairs Department, Government of West Bengal;
- (d) Member Secretary and the Regional Officers of West Bengal Pollution Control Board;
- (e) Director, State Urban Development Agency (SUDA), Govt. of West Bengal;
- (f) District Magistrates;
- (g) Municipal Commissioner/ Executive Officer of ULBs;
- (h) Commissioners/Superintendent of Police;
- (i) Sub Divisional Officer/ Block Development Officer;
- (j) General Managers, District Industries Centre;
- ✓(k) Officer-in-charge of Police Stations.

The Urban Development & Municipal Affairs Department, the Department of Panchayat and Rural Development both under Government of West Bengal and the authorities and bodies under the said Departments and the West Bengal Pollution Control Board, shall ensure monitoring and implementation of this Notification.

The contravention of directions, as stated in this Notification shall be an offence committed under the Environment (Protection) Act, 1986 and Rules, Orders, Notifications framed thereunder and attract penal provisions as specified under section 15 of the Environment (Protection) Act, 1986.

In case of violation of directions, as specified in this Notification, fine may also be imposed in accordance with the bye-laws/rules/orders, as the case may be, by concerned local authorities.

This Notification shall come into force from the first day of July, 2022.



By Order of the Governor,

VIVEK KUMAR

Additional Chief Secretary to the Government of West Bengal



BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, EASTERN ZONE BENCH,
KOLKATA

ORIGINAL APPLICATION NO. 195/2024/EZ

In The Matter of:

PRAMEYA FOUNDATION

..... APPLICANT(S)

VERSUS

STATE OF WEST BENGAL & ORS.

..... RESPONDENT(S)

AFFIDAVIT ON BEHALF OF THE DIRECTOR
GENERAL & INSPECTOR GENERAL OF
POLICE, WEST BENGAL



Sudip Kumar Dutta

Advocate

For The State of West Bengal

Email: adv.sk Dutta@gmail.com

(M): 9874782072.

22 NOV 2024